शहरी विकास विभाग राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार 9वॉ तल, सी — विंग दिल्ली सचिवालय, आई. पी एस्टेट,नई दिल्ली—110002.

एफ.53(01)/अता० प्र0.130/चतुर्थ सत्र(चतुर्थ भाग-2023)/दिविस/श.वि./6286

दिनांकः 27.11.2024

सेवा में,

उप सचिव (प्रश्न शाखा) दिल्ली विधानसभा सचिवालय, राष्ट्रीय राजधानी क्षेत्र, दिल्ली सरकार, पुराना सचिवालय, दिल्ली –110054.

विषयः सातवीं विधानसभा का चतुर्थ सत्र (चतुर्थ भाग) 2023 अतारांकित प्र0 सं0.130 मान्नीय विधायक श्री राजेश गुप्ता दिनांक 18.12.2023 को सदन की बैठक के सन्दर्भ में ।

महोदया / महोदय,

आपको उपरोक्त विषय में उद्वत विधानसभा प्रश्न के उत्तर की प्रतियाँ मान्नीय मंत्री शहरी विकास विभाग, दिल्ली सरकार द्वारा अनुमोदित अग्रिम कार्यवाही हेतु इस पत्र के साथ भेजी जा रही है ।

भवदीय

संलग्नः उपरोक्तानुसार

तप-सचिव (संसदीय शाखा)

शहरी विकास विभाग राष्ट्रीय राजधानी क्षेत्रः दिल्ली सरकार 9वां तल, सी-विंग, दिल्ली सचिवालय, इन्द्रप्रस्थ एस्टेट, नई दिल्ली-110002.

मान्नीय विधायक का नाम : श्री राजेश गुप्ता

दिनांक

: 18.12.2023

विधानसभा अतारांकित प्रश्न संख्या : 130

क्या शहरी विकास मंत्री यह बताने की कृपा करेंगे कि :-

| क्र.सं. | प्रश्न | उत्तर |
|---------|--|---|
| क | क्या यह सत्य है कि वजीरपुर औद्योगिक क्षेत्र में एम.सी.डी. की लाईटस लगभग 08 वर्षों से बन्द पड़ी हैं जिसका पैसा एमसीडी नहीं भर रही थी। | वजीरपुर औद्योगिक क्षेत्र की लाइटें 08 वर्षों से बन्द नहीं है। दिल्ली नगर निगम इन लाइटों के बिजली बिल का भुगतान अक्टूबर 2019 तक करता रहा था इसके उपरान्त डीएसआईआईडीसी के द्वारा टीपीडीडीएल को इन बिजली बिलों का भुगतान नहीं करने के कारण इन लाइटों की विद्युत सप्लाई जनवरी 2021 में बन्द कर दी थी। अतः उपरोक्त लाइटें जनवरी 2021 तक चालू थी। जातव्य है कि राजपत्रित अधिसूचना दिनांक 08–06–2010 (अनलंग्नक 'क') एवं उद्योग विभाग की राजपत्रित अधिसूचना |
| | | दिनांक 11—11—2011 (अनुलंग्नक 'ख') के द्वारा अधिसूचित नियमों के अनुसार सभी औद्योगिक क्षेत्र / सम्पदा और फ्लैट फैक्ट्री परिसर का संचालन और रखरखाव और प्रबंधन तथा उक्त औद्योगिक क्षेत्रों में दी जाने वाली आवश्यक सेवाएं डीएसआईआईडीसी द्वारा किया जाना तय किया गया था। उक्त अधिसूचना के अनुपालन में दिल्ली नगर निगम वजीरपुर औद्योगिक क्षेत्र की लाइटों को डीएसआईआईडीसी को हस्तांतरित करने हेतु प्रयासरत है। इस सन्दर्भ में दिल्ली नगर निगम द्वारा डीएसआईआईडीसी के साथ किये गये पत्र व्यवहार दिनांक 27—01—2022, 20—12—2022, 23—01—2023 तथा 20—12—2023 कि प्रतिलिपियां (अनुलंग्नक ग—1,2,3, एवं 4') पर संलग्न है, किन्तु डीएसआईआईडीसी ने उक्त अधिसूचना का अनुपालन अभी तक नहीं किया है तथा वजीरपुर इन्डस्ट्रीयल ऐरिया में लगी स्ट्रीट लाईटस तथा हाई मास्ट लाइटों की मैन्टेनेंस तथा इलेक्ट्रिक बिल का भुगतान सम्बन्धित क्षेत्र की |
| | | जिस्कॉम (टी.पी.डी.डी.एल) को नहीं किया था जिस वजह से टीपीडीडीएल ने इन लाइटों की विद्युत सप्लाई तथा मैन्टेंनेंस बन्द कर दी। परिणामतः इस क्षेत्र की स्ट्रीट लाइटें जनवरी 2021 में बंद हो गई थी। वर्तमान में आम जनता की सुरक्षा एवं सुविधा को ध्यान में रखते हुए, खराब पड़ी हुई 20 नम्बर सेमी हाई मास्ट लाईट पोल्स को ठीक करवा दिया गया है। तथा स्ट्रीट लाईटों के विद्युत बिल का बकाया राशि रूपये 38,02,423/— का भुगतान दिल्ली नगर निगम द्वारा किया जा चुका है, वर्तमान में कोई भी बकाया राशि शेष नहीं है तथा माहवार विद्युत बिलों का भुगतान अनवरत रूप से किया जा रहा है, जोकि माह जुलाई, 2024 तक का भुगतान किया जा चुका है। |

| ख | यदि हां, तो इसका पैसा सरकार देगी या फिर विधायक फन्ड से लिया जा सकता है, जानकारी उपलब्ध करवाये, | यद्यपि वजीरपुर औद्योगिक क्षेत्र की लाईटों के रख-रखाव तथा बिजली बिल के भुगतान की जिम्मेवारी डीएसआईआईडीसी की है। अतः इनको हस्तांतरित करने का प्रयास अनवरत जारी है। दिल्ली नगर निगम के द्वारा दी गई जानकारी के अनुसार:— अधिसूचित अधिनियम के तहत, डीएसआईआईडीसी को वजीरपुर तथा अन्य इन्डस्ट्रीयल ऐरिया में लगी स्ट्रीट लाईटस तथा हाई मास्ट लाइटें का मैन्टेनेंस तथा इलेक्ट्रिक बिल का भुगतान सुनिश्चित करना चाहिए। |
|---|--|---|
| ग | जे.जे. कॉलोनी में टीपीडीडीएल लाईटस यह कह कर चालू नहीं कर रही है कि बेड स्विच है तो यह लाईटस कैसे सही होगी, जानकारी उपलब्ध करवायें, | Department of Power/Tata Power DDL In this regard we would like to inform you that the electricity network in the subject area is currently being running on HVDS (High Voltage Distribution System) network. An option and feasibility was explored for installation of new street lights on the existing HVDS but same cannot be done due to safety and technical feasibility. We would also like to draw to your kind attention that a joint site visit has already been conducted at K, A and L Block Wazirpur J.J. Colony on 07-08-2024 to explore the feasibility of conversion from HVDS network to LVDS network. During the visit it has been observed that shifting/conversion of existing network is technically feasible subject to availability of suitable space for installation of transformers and other electric equipments with written consent from respective LOA i.e. DUSIB. Tentative cost for this conversion work in above said three blocks only will be approx 2 crore and final estimate is subject to ETC approval. Matter has already been communicated to Hon'ble MLA vide our letter no. TPDDL/ga/2024/226 DATED 13.08.2024. Copy of the said letter is enclosed and marked as Annexure-A. Matter was also discussed during meeting convened by Hon'ble Minister of Power wherein all situation has been explained to Hon'ble Minister and also communicated vide our letter no. TPDDL/GA/2024/238. Copy of the same is enclosed and marked as Annexure-B |
| घ | माननीय मुख्यमंत्री जी के निगम में आम आदमी की सरकार के बिजली का बिल भरने के आदेश के बाद इन लाईटस की क्या स्थिति है, और | घ एंव ड़ दिल्ली नगर निगम के द्वारा दी गई जानकारी के अनुसार:— वर्तमान में आम जनता की सुरक्षा एवं सुविधा को ध्यान में रखते हुए वजीरपुर इन्डस्ट्रीयल ऐरिया की खराब पड़ी हुई 20 नम्बर सेमी हाई मास्ट लाईट पोल को ठीक करवा दिया गया है तथा लाईटों के विद्युत बिल का भुगतान दिल्ली नगर निगम के |
| ड | क्या सारी लाईटस चालू हो गई है ? | विद्युत विभाग (केशवपुरम क्षेत्र) द्वारा किया जा रहा है |

MICH MUNIT GOVERNMENT DE INDIA EGSTERONO DI = 300200 34300214 - (a.)



EXIKAORDMARY THATER REGISTA FUBLISHED BY AUTHORITY

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दिस्सी, भेपलबार, ज्या ४, २०१०/१२रेग्ड १४, १९३३ DELHI, FUESDAY, JUNE ४, २०१०/१४/१५४११४ १४, १७७१

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AMI ee IV

PART-IX

राष्ट्रीय राजधानी राज्य क्षेत्र दिल्ली सरकार

COVERNMENT OF THE NATIONAL CAPITAL TERRITORY OF DELAIL

No. F. 14(3)/LA.2005/ECLass/2.12.—The following Act of the Legislative Assembly of the National Capital Testings of Dethi received the artism of the Production of India on Little May, 2010 and is need to published the joineral material logic.—

"The Delhi Industrial Development Operation and Staintenance Act, 2010

(Delhi Acris at 2016)

the overed by the Legislance Assembly of the National Copinal Territory of Dellicon the State March, 2010)

413 ft May 310 H1

An Act to crafe appeared provision for according the critical extraction of the first area of posterior actions and finding the contract contract and finding factories conflessed in the Calcinate Copital Terratory of Delbi, and so assist personally in the organization, including operation and matine more thereof, and for the proposero reconstitute indempower technistate industrial and infrastructure Development according to the Confusion Act. 1956 (1 of 1956), and for purposes connected therewise in incidental thereof.

He if applicate by the Legistzinie Assembly of the National Capacit Lemma, of Debit in the State of Assembly the Republic of India is follows:—

"EHAUTERA PILLIMINARY

If Sport the extent and communication (ATA)
Act may be a siled the Delba to Differ Development
Georgeogram Maintenance Act, 2016.

- ("Vita stenes to the whole of the National Capital Terroins of Della.
- Conflicte dialegatic and face on such date in the Generalization As modification in the Cityles Carein. Implants
- 2. Definitions In this Act, unless the contest otherwise resputes --
- (a) interior includes and suffice of scales of security processing themselves to the process of the problem of parks conservation of the process of the Government fusy, by many another convenience as the Government fusy, by many another the Olbert Government fusy, by many another the Olbert Government fusy, by many another the Olbert Government fusy, by many and the process of this set.
- the authority having operated by the authority
- ter 'faulding'' measurement innoting him hasponer purpose and of whatever remniestals even moved and even part thereof whether use has himsey hat i file on east and metudes house indian, plants with, decreas roots, chipings, plants ing the bridging services. Oved platforms is examidate balcone, consider or prajection, porser a ballithing or anything in each there is no growth as a consideration or anything.

are faid or space and supposed contour display structure.
Tents, should associate, surpoulting shelter etc., creeted for temporary and experimental measures with the period part of the Asylamia shelt are no considered as follows:

- (4) Collector means the Depthy Chamissioner of a recentle freeze (Delh), and includes his collect specially appointed by the Government to perform the finetic most a Collector under this Act.
- tel: Corporation Comments Despise indexes a said for any action to the comment of the provisions of the Companies Act, 1936 (10) 1936).
- (f) "Delhi" measure the National Capital Territory of Delhi
- (g) "development will lits enternation contributed in an animal of the currying out, of building entering out of sufficient specially of an arrayer or animal building the properties of an arrayer of any material characteristic or building or building the animal relations are tracted to the special of a does not include minus apartitions, and no develop shall be constraint accordingly.
- (ii) "criting operations" firtuite the formation of laying out of means of needs to a road of the laying out of means of needs to a road of the laying out of spensy at several company of the time, soperation and maintenance and company in those of partners Plantage by digging of everal company of electricity successibilities plantaged and electricity of parks, conserved a spot such other creations at the crue element may by not beginning in the conserved of spension in the conserved of the needs of the pulphase of this for.
- (1) "fluried factories complex" means any fluselleted and notified by the Government, where the Concerning Solds fitted factories and other citals of and meter and contrible for two incustors of the strangeries of existing fluried factories complex included in Alacid for the Schooling.
- at Toversment "means the Lieutenair Governor after houseast Septial Territory of Delki appoint it by the treation while a tricle 259 and designated by sach table. Ablete 2198 A of the Constitution.
- (k) "industrial area" means any area declared to be an industrial area in Government by notification to the Government by notification to the Government by notification by the little of the partition of accessions diving successful and and area.
- (1) "Industrial building" includes any hariding or part of a disting or structure, in which products in initialist as as all times and properties are fabricated, assembled or processed, retheres, methyldalises, factories, etc.
- fini "indestrial estate" means any the selected and notificity at a transmission, other the Corporation builds for forces and pulled buildings able to be comparation.

Marie Commission

- A (n): "land" the expression and shall have the meaning frespectively assigned to it in Section 3 of the Land Acquisition Act, 1894 (Not 1894).
- (o) *Lieutenant Geyemor* means the Administrator of the National Capital Territory of Delhy appointed by the President under article 239 of the Constitution.
- (p) A inerris of access? includes a road or any means of access, whether private or public, for venicles or for four passangers, every building/plus shall abut/on a public/ private means of access like stress/roads duly formed.
- (q) "porson interested" shall have the meaning assigned to it in Section 3 of the Land Acquisition Act (1894) 16(1894);
- f) "premises" means my land or building or part of a building and includes
 - the garden, grounds and out-houses. If any, appearaning to such banking or part of a building; and
 - (ii) // any fitting affixed to such building or part of a building for the more peneticial enjoyment thereof;
- ar (s) a preseribed ameans prescribed by rules made under this Act.
- (1) "regulations" incans regulations unide by the Conversion under this Act:
- (q) "Schedule" inteans the Schedule appended to this Act.

CHAPTER-IF

EMPONERMENT OF THE CORPORATION AND

- 2. Employ effect.— For the purpose of securing and assisting in the rand and orderly establishment and organisation of industries in industrial again industrial estates and flated factories employed and for operation had manufacture at industrial again, industrial estates and flated buttories complexes in Delhi the Corporation shall, after the comprehension of this Act be empowered to the Corporation to the Memoraldum of Association of the Corporation as into be necessary.
- A Paintlinia.—The functions of the Corporation
 - f) generally to promote and assist in the rigid and orderly establishment, growth and development of industries in Delhi, and
 - fall in particular, such without prejudice to the generality of clause (i), to—
 - (a) establish appeare, maintain and usuage

- andustrial estates at place splected and motified by the Government including the existing industrial areas, andustrial estates and flatted factory complexes being maintained by the Manicipal Corporation of Delhi constituted under section 3 of the iDelhi Manicipal Corporation. Act, 1957 (66 of 1987). All industrial estates areas of Delhi will stand transferred to the Corporation for this purpose within prescribed time frame.
- (b) developelidustrial irous selected and motified by the disvernment for the purpose and make them available for undertakings to establish themselves;
- (c) build, that of factories (samplexes at sites selected and notified by the Government for the purpose and make them available for any industries and class of industries.
- (d) redevelopment in clusters of industrial concentration in mon-conforming areas identified and notified for redevelopment by the Government;
- (e) andertake sellemes in warks, wither jointly with other conjurate bedies or institutions, of with Covernment or local authorities; or on an agency basis, in furtherance of the purposes for which the Corporation is established and all marrow connected therewish.
- all functions listed in the objects clause of the Memorandian of Association of the Corporation.
- (g) any other function as the Government may Symptilication and Official Government and the stack amendments to the Memorandon, of Association of the Corporation as may be necessary prescribe for the purposes of the Act
- th). the corpuration shall make such antendments to the Memorandure of Association as unity be necessary so incorporate the directions which are not parts of the ptemoranding of Association.

 General Howers of the Corporation — Subject to the provisions of this ext. the Corporation shall have pawer—

> (a) to acquire and hald such property, both movable and, mimoverable as The Corporation paydeen accessor for the performance damy of its Paistrons under section 4 and to lease, soft eventing or otherwise transfer any property held by it on each conditions as may be prescribed by the Government;

- (b) to provide or maise to be provided amenities and common facilities in industrial estates, industrial areas and thatied factories complexes and construct and maintain or cause to be instinained works and buildings therefor;
- (c) to construct buildings for the housing of the employees of such industries;
- (d) to allocate steels, disjustrial plots of such buildings or particult buildings or particult buildings including residential tenements to suitable persons in the industrial areas estates and flutted factories complexes established, or developed by the Corporation in terms of the allocated paticy prescribed by the Government.
- (e) to modify brarestind such affoliability as provided in clause (d) above including the light into power to exict the allottees aconcerned on breach of any of the teams or conditions of their allotment in terms of the policy gindelines prescribed by the Government.
- (i) to constitute advisory committee to
- (g) to engage suitable consultants or persons faving special knowledge or skill in hasist-othe Corporation in the personneure of its functions;
- (ii) subject to the previous permission of the Government to delegate my off is powers generally or appealably to find of the committee in officers and to permit them to herelegate specific powers to shall accordinates:
- (ii) The enters into find speciform off such confinets as if many consider necessary on expedient linecarrying out any of its functions:
- (j) to recrive a cyclopment charges from the prid order! industries and beneficiaries located to the clusters of analist at concentration for which received owners is undertaken by the Corporation;
- (k) to do shell pilior thing sand perform such sets as it might hick necessary in Expensional for the peopler conducts of as, functions and the carrying into effect the purposes of this Act.
- 6. Power todes y service charges—period by the society of the property of t

- intexpenses on trainfenance of made draining waters supplied to use include or operation and include the provided by the following provision of street lighting, at such rates as may be prescribed by the Government, from time to time. Such fees or charges, may be levied in the plot holders or other persons receiving benefit of the services or amenines.
- 7. Directions by the Government.—The Government may issue to the Corporation such general or special directions as to policy as it may flink necessary or expedient for the purpose of carrying out the purposes of this Act, and the Corporation shall be fround to fullow and her appareach directions.

CHAPTER III

FINANCE ACCOUNTS AND AUDIT

- S. Creation of Industrial Development, Operation and Maintenance Prind.— (1) The Composition shall have and maintain a Juna known as the "Industrial, Development, Operation, and Maintenance Pund", (hereinated referred to as "Juna") for the discharge of als injections under this Act, to which shall be credited as
 - (a) all trientes received by his Corporation from the Government by why of grants subventions. Joins, advances or otherwise;
 - (b) fill fees, costs and charges received by the Corporation under this Acts
 - (c) ground sent collected with effect from the date on which this Act comes into effect from industrial plots and sheds by the Delhi Development Authority constituted wider the Delhi Development Act (1957) (61 of 1957), the Comporation and the Industries Department, of the Government;
 - (d) all manies received by the Convention from the disposal of lands, buildings and other properties movable and manovable, as may be prescribed.
 - (e) all monies received by the Constration by way of rents and profits of an any other menner or from any other source is may be prescribed.

(2) All monies recely ed with effect from the date, in which this Act, contestinto effects from conversion of industrial plots and sheds from toxicitied to feel of the behavior Occurrent of the Government, Delhi Davelopment Authorive anchord under the Delhi Davelopment Authorive on those dunder the Delhi Davelopment Authorive (1957) and the Delhi Davelopment Authority (1957) and the Corporation.

- 9. Application of the Fund.—The Corporation shall have the authority to spend such sures from the Fund for the purposes as may be prescribed.
- (0) Orants, subsentions, tours and advances to the Corporation.—The Government may after due appropriation made by the Legislative Assembly of Delhi by law in this behalf, make such grants, subsentions, Journ and advances to the Corporation as it may deep necessary for the performance of the functions of the Corporation under this Act, and all grants, subsentions, transfer advances made shall be on such terms and conditions usable forvernment may after consulting the Corporation, determine
- Hadget and Programme of work.—(1) The Corporation shall, by size date in each year as may be prescribed, prepare and submit to the Covernment for approval an amount immerial scatenical and the programme of work arthoring operation, and maintenance at andestrist areas, industrial estates and flatted factories complexes for the secceeding financial year.
 - (2) (The annual financial statement shall show the extimated receipts and expenditure during the succeeding financial year in such form and detail as may be prescribed.
 - er(3) The Corporation shall be enapresent to make well attends in the programme of work in the course of the year, provided that all such variations and reappropriations out of the smeatuned statger are brought to the matter of the Covernment by a supplementary financial statement.
- 12. Accounts and audit— (i) The Corporation shall maintain separate bank account and books of its count and other hooks in respect of the treat in relation to establishess and transactions in such form, and in such manner as may be prescribed.
 - (2) The accounts of the Corporation maintained under this Act shall be audited by the auditor appointed in succeeding with the provisions of sub-section (1) of Section (1) of the Compreher and Arthor General's (Duties, Powers and Conditions of Service) Act, 1974 (26 of 1971) or by any other audition appointed by the Government.
 - Tright soon as the accounts of the Cooperation and auditor, the Corporation shall send a copy the realistic with the copy of the report of the trights precise to Assembly at Delhi.
- 12: Concurrent and special audit of accounts.—(1)
 Note this tanking anything continued in the his
 preceding section, the Government may order than
 those significe concurrent out to the accounts of

the Corporation by such person as it thinks fit. The Government may also direct as recial andirto be made by such operson as it thinks fit of the accounts of the Corporation relating to any particular transaction or class or socies of transactions of to a particular period.

(2) When an order is made under stib-section (1), the Corporation shall quescul in cause to be presented for audit such accounts and shall furnish to the person appointed under sub-section (1) such information as the said person may require to the purpose of hadds.

CHAPTER-IV

APPLICATION OF THE PUBLIC PREMISES (EVICTION OF UNAUTHORISED OCCUPANTS) ACT, 1971 TO CORFORATION PREMISES

- 14. Application of the Public Premises (Exiction of Unauthorised Occupants). Act, 1971 to Corporation. Premises (1) The Government may by notification in the official Governe, provide from such date as a stated therein that the Public Premises (Exiction of adminification occupants). Act, 1971 (40 of 1971) shall apply to premises belonging to, vesting in, or leased by the Corporation as that Act applies in relation to Government premises, put subjection the provisions of subsection (2).
- (2) On sanotrication being issued inder sub-section (1) the abressed Act and the pules made there and stalk apply to premises of the Corporation with the following modifications that is to say:
 - (a) the Government shall appoint an officer who is holding or has held office whether under the Government or the Corporation, which in the opinion of the Covernment list not fower in rank than had of a Sub-Divisional Mogasizate or an Executive Engineer, to be the competent authority for the purposes of the aforesaid Act and one or more placers may be appointed as competent sustainment for other competent.
 - (b) references to public premises in that Act and the rules shall be decreed to be references to premises of the Composition.

CHAPTER-V

ŲNUTŪLISED SURPLUS LANDS — IN ANDUSTRIĀL ĀREAS

15. Acquisition of architilized surgius lands in industrial great ambiguitating in to other undustries—(1) With a view to accertaining whether any industrial sign, andostrial estate of flatted factories complex developed by the Entrophilite originally or her other Covernment is enter in the past or non-conforming clusters having didistrial concentration multied by the Covernment for redevelopment has been fully entitived for inclusional purposes or not, the covernment has also the covernment has been fully entitived for inclusional purposes or not, the covernment has discertified Corporation to submit total above multiplication of the production of the following artistically in respect of such area, namely

- 13) Abelotal admites of plate or that and the cares of each plot or full in the codustrial eagle or that ad fectories occupies, as the ease may be:
- Abbi the sumber of plots or flow about the file of the bulgers of the plot of the bulgers who have been been of plots of the file of the Control of the Cont
- Ten kuristif og vilkelt folkeskip af enek præge i eller en en ster for folket or Hattellög, ma fermalfil klitch ber ot ordlatisallatten om the premiera er rejt falt år fra dile herber folkt filst holdsi
- (d) equivized in the contents is each, for staying due reserves in the building regulation within corporation or the local countriest, concerned within whose guiradiction and endustries area or enduction for a property.
- eld) the Windich ultitation and a countries to expense all anti-division and whether the authorist area can the utilised for recommendating about a making what sub-division:
- (i) (i) the period for vehicle the area of any piet (whether) who as or short) remained entitieed from the date of delivers of possession to the piet in the piet in the piet holder.
- spandier sign of such directions, the Congraphs of the State between the the plate indicate in the industrial sectors, calling upon the Pilate are industrial sectors, calling upon the Pilate are indicated at the properties of the properties are in the properties are in the state being the state of the sector are in t
- (4) If or the purpose of confoling the Corporation in dictoration whether there is no about the distoration of conformal and conformal and

- in interaction of the view of the dist
- fil) to establishe boundaries of the multilizer portion of the slote and
- (in) to do als over state sections for the proposes atmostall
- th upon the report submitted to the Unity addition, The Coverendent is comfied that any plot exiden the first of the man bear bands there are the plantata pediata serri praisa de percentinte by the Lausen measing in three to take linner as nate on which noises than sit the play was delivered as density that the content of the first of the later of the in combination by the companie is a few and the combination of the com for acculors darling including innustral the Chivernment metandiwidefunding an anity aphteined in any compact or do any low for the time below in force before the exempt of each period the dark of receipt of such separt as may be prescribed usue to the pibl bolder and all other a persons interested in the olds necles to show estise who twen emphilized portion about our be monged for the purpose of deiny unitsed for accomplished in other industry. The Clovertinesis shill also engrepublic notices to be given in the moneter had downing Section 24.
- by enemy each notice is included the travarantees that I give a trastitable apparative oil twent heard to the plat helider and offer persons interested in the plat helider and affect that he plat helider or any critical advantagement for plat helider or any critical actions and resultant helider in expectation the plat helider to expect that physical in such sequilibrium of the ground that the hast the common for the propose of innecessary plat render things [] for the purpose of innecessary plat section has own industry and that he has affected taken of facilities made for all thing such purpose.

Exploration.—I or the purposes of this subtection, the expression "effective steps" shall mean the following steps, handle

- is the plot initial ASS propared the incressive projective of interperal the proposed expansion of the incustry indecating the requirements of such expansion, and
- (ii) (a) the plot holder his substract, whenever recessing licited at intention industrial disconces for thus pot a chrowledgement of Todarijas Tameprenential Memorandeb from the Government of India as required under the Industrial Inevelopment and kegulations Act, 1981 I. NV of 1981 Land

ce the piot notice has excepted the period the period to the sale of the sale

THE PARTY OF

- per cent or more of the capital requirements for such expansion have been subscribed in the case of the company which has to go in for public issue where applicable; or
- (c) the plot holder has placed a firm order for purchase of at least fifty per cent of the plant and machinery required for the purpose of expansion.
- (6) If after giving a reasonable opportunity of being heard, the Government is satisfied that the holder of the plot has fulled to utilize or is not likely to utilize the unutilized portion for industrial gurposes within a reasonable period, and such unutilized portion can be used for accommodaling amplier industry, Government may, netwithstanding anything contained in any contract or in any law for the time being in force for the purpose of onabling the Corporation to properly discharge its functions of promoting rapid growth and development of industries by accommodating another industry on sugnitimitalized portion, acquire the land of such portion by publishing in the Official Gazette, a notice specifying the purpose for which the land is required, and stating therein, that the Government had decided to acquire the land in pursuance of this section. When such a notice is published in the Official Gazette, the land shall, on and from the date of such publication, Yest nevolutely in the Government, free from all encumbrances.
- (7) Where any land is a ested in the Government under the dast preceding sub-section, the Government may, by notice in writing, order any person who may be an possession of the land to surrender or deliver possession thereof to the Government or any person duly authorized by it in this behalf within thirty days of the service of the notice.
- (8) Heary person refuses or fails to comply with in order made under the lest preceding sub-section, the Government may take possession of the land, and may for that purpose use such force as may be necessary.
- (9) Where any land is acquired by the Coverament under this section, the Government shall not for such acquisition an unpoint, which shall as far as possible, be determined in secondance with the provisions of the Land Acquisition Act, 1894 (1 of 1894).

Provided that the amount to be awarded and paid shall not in the case of a premium lease exercis the proportionale amount of premium paid by the plot holder or his predecessor-in-title chaining under the Corporation in respect of the land so acquired, with interest thereon at six per cont per annum from the date of payment of the premium, and where the lease is a rental lease, the amount to be awarded shall not exceed an amount equal to five times the net average yearly proportionate rent payable by the plot holder to the Corporation in respect of the fand so acquired.

CHAPTER-VI SUPPLEMENTARY AND MISCELLANEOUS PROVISIONS

- 16. Government lands.—(1) For the during ance of the objects of this Act, the Government may by notification published in the Official Dazena, upon such conditions as may be agreed upon between the Government and the Corporation, place at the disposal of the Corporation any lands yested in u, the Government.
 - (2) After any such land has been diveloped by, or under the control and supervision of, the Corporation, it shall be dealt with by the Corporation in accordance with the regulations made, and directions given by the tro retunion and this behalf.
 - (3) If any land placed at the disposal of the Corporation under sub-scenon (dids required at any time thereafter by the Government, the Corporation shall replace it at the disposal of the Government upon such terms and conditions as may be mutually agreed upon.
- 17. Towers of the Corporation in case of certain defaults by owner of land in industrial area, etc.—
 (1) If the Corporation after holding a local inquiry, or upon report from any of its officers or other information in its possession, is satisfied that the owner of any land in an industrial estate has failed to provide any unemy in relation to the heid which, in the opinion of the Corporation organ, to be provided on to correspond any development of the land for which permission has been obtained under the Act, the Corporation may serve upon the owner a notice requiring him to provide the quiently in carry out the sexclopment within such line as may be specified in the notice.
 - (2) If any such amenity is not provided or any such development is not carried out within the time specified in the notice; then, the Corporation may itself provide the amenity of carry out like development or have it provided or carried out through such agency as it deems fig.
 - Provided that before taking any action under this sub-section, the Conquiration shall afford reasonable opportunity to the owner of the look to show cease as to why such action should not be taken.
 - (3) All expenses incurred by the Conporation or the agency employed by it in providing the amenty

- or currying out the development together with interest, at such rate as the Government may by prose for from the date when a demand for expenses
- Is made until payment, shall be recoverable by the Corporation from the owner.
- 18. Penal for construction or use of fand and building contrary to terms of solding (1) Any person who whether achieves instance or at the instance of any other person and extance or at the instance of any other person and extances or entries out construction of or alterations to any building in an industrial estate or industrial secares fisted to to just complex contrary to the terms under which he holds with building or land understiffs Art shall, on consection, be puritished with fine which may extend to be puritished with fine which may extend to be understiffed with the fine which this year of the fine which this which is such as continuous contrary to the punities of the alternative during which such of entered rupoes for every the aftering which such of entered rupoes for every
 - (2) Any person who area may tand or building in audidostrial exists or inclinitist area or fletted factories seemples, controlly in the fertils under which he lightly such took or building under this Act of its contravention of the provisions of any regulations made in this behalf shall on conviction as perioded with the which may extend to five thing advantage with the which may extend to five thing advantage or the contravence or providing with a further line which may extend to the building with a further line which may extend to the building with a further line which may extend to the building continues. The conviction for the first contribution for the contribution of the
- Power to Javopipa lines: etc.— (1) (1) Within any area inkensip for the eloping in under clause (6) of Section 5, the Corporation, and
 - (ii) To the purposes of (ii) carrying gas, water as electricity from a source of supply to or (b) chastroring one severy or dehibitions are for the formal of the workings and water liquids of all industrial process through any intervening area has person employment to this behalf by the Boxeningal to this behalf by the Boxeningal by assistantion in the Caretie (have had for in this section referred to as "the purposized person") when any down, place, maritains after demove or resource, they posts unaffer appliances or applicable, but only in the applicances or applicable, high in the areas.
 - (2) the Corporation of the nuthorized persons now in any take either apon environs in any such and a such areas the provisions of section a self-th analone minarchs apply

- (3) While exercising the powers conferred by sub-section (1), the Corporation of the subborried period Guiltie.
 - (i) where the Jand in Beeted is a street, bridge, acoust, drains or model, comply model is much as with the relevant provisions of the Cox Composite APA, 1805 IV of 1803), not with the fact that the Pact is not in force in the nice of that the Coxenteent has not issued a notation of extending such provisions to each tank.
 - (ii) rause as little course as solvitele to the promises and the full coursensation to all persons entitled for any defining sincialized by though consequence of the exercise of such power as more made to paid, as the case may be by the forpuration of the culturized person by the case of the culturized person by the case arment.
- (4) Nothing herein shall anthorize at empower the L'experation of the authorized person in lev down coplace significe or other works may through of arases une building or in any fand and dedicated, to public ace without the consent of the owners nul occupion thereof, except that the Composition or alath corresponding the enter alour and lay an place any new pipe in the place of an existing nipe in any land whereit my pipe his leen stready lawfully laid down of placed in puralinese of this Act, and has reprisorally any pinese find doses Provided that neating in the eforesald provestors shall be construed to mean that the Ceremetten of other person is forbidden from Faving the said hist perfect at any time to the Carefrenent at the normal course
- (5) Nothing contained in this. Act or may rule or repulation is ide thereunder shall have effect in to far as true known tracks with one of the provisions of the Fleenicity Act; 2003 (36 of 2003).
- 20 Powers of entry Any officer of the Coveniment, any areatise of the Couplitation, and any person electric generality or specially authorized by the Corporation in the behind, may enter into or upon any land or balleling with or without against or working to the purpose of—
 - ার্থ প্রিটিটোর বাহে (inspection) প্রচাপত্য measurement, valuation of conting or taking devels of such land or bolidings:
 - Lagrand antifice to the state guidelines (d)

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 thing
 - (c) digging or boring into the sub-soft.
 - (d) Setting out boundaries and intended lines of World

- Pair 4V
- marking such levels, boundaries and lines by placing marks and coning treatches;
- doing any other thing necessary for the efficient administration of this Act;

Provided that-

- (i) no such entry shall be made except between the hours of surrise and sunset and without giving reasonable nonce to the occupier, or if there be no occupier, to the owner of the land or building.
- (ii) safficient opportunity shall in every instance be given to enable wonten (if any) to withdraw from such land or building;
- (iii) one regard shall alway be had, so far as may be compatible with the exigencies of the purpose for which the entry is made, to the focial and religious usages or the occupants of the land or huilding entered.
- 212 Officers of the Corporation may be vested with other, powers,—The Government may by notification in the Official Garette, nominate any officer of the Corporation to be a controller of the enging authority under any law for the time being in lorce relating to the producement or distribution of any commodity in respect of the industrial undertakings established or to be established in the industrial estates or industrial areas or flatted factories complexes entraised to or developed by the Corporation and no such nomination shall be called into question merely on the ground that such officer is not in officer of the Government.
- 27. Recovery of sums due to the Corporation as arrears of land revenues. All sams payable by any person to the Corporation or recoverable by a by or under this Act and all charges or expenses incurred in connection therewith shall, without prejudice to any other mode of recovery, be recoverable as an arrear of land revenue on the application of the Corporation.
- 23. Service of notices etc.—(1) All montes, enders find other documents required by this Act or any rule or regulation made thereunded to be served upon any person shall, saye as otherwise provided in this Act or such rule of regulation, be deemed to be duly served—
 - (a) where the proson to be served to a company, the service is effected in accordance wifirdic provisions of account of 1 of the Companies Act; 1956 (1 of 1956).
 - (b) where the person to be served is a firm of the document is addressed to the firm of its panelpal place of business, identifying it by the name or style under which its business is epitied on, and is either.

- sent under a centificate of porting or by registered post, or
- (ii) left at the said place of husiness;
- (c) where the person 10 be served as a statutory public body or a considerion or a society prother body. If the document as addressed to the secretary, negative or other light officer of that body, corporation or succelly at as principal office and is either—.
 - (i) sem mider a centificate of posting or by registered post; or
 - (ii) left ar that pffice.
- (d) in any other case. If the document is addressed to the passon to be served and—
 - (i) is given or repidered to tun, or
 - (ii) If such person cannot be found, as affixed on some conspictions, person his lass known place of residence or business or is given or tendered to some adult member of his family on a affixed on some conspicuous part of the land of building to which it relates or.
 - (iii) as sent under a certificate of posting or by registered post to that person
- (2) Any document which is required to authorized to be served on the owner or occupies of any land of building may be addressed "the owner? or land occupier", as the case may be of sharefairs or building (naming that land or building) without further name or description and shall be decreed to be daily errord.
 - (a) if the document so addressed is sent or delivered in accordance with clause (d) of subsection (f), or
 - (i) if the document to addressed in a capy thereof so addressed, is given or tendered to some person for the landarchefilding or, where there is no person on the land or building to whom it can be delivered, is affixed to your conspicuous part of incland or building.
- (3) Where a cocument Is served on the firm in secondaine with dissection, the document shall be deemed to be served to each partner.
- (4) For the purpose of enabling any document to be served on the ewner of any property. The occupier-(if any) of the property may be required by unifice in writing by the Confirmment of the Corporation, as the case may be to white the manual and peak of the owner thereof.
- Public notices how to be made Known—Logis, public notice given under this Act of any rule or regulation made thereunder shall be in writing over

- the signature of the officer concurred and shall be widely made known in the locality to be affected
- thereby affixing copies thereof in consoleuous public places, within the said locality, or by publishing the arme by heat of drum or by advertisement in a local newspaper, or by any two or more of these theraps, and by any other means that the officer may think fit.
- 25. Notices sic to his reasonable time.—Where any motice, order or other document issued or made under this Act or any rule or regulation made thereinder requires anything to be done by the doing of which no time is fixed in this Act or the rule or regulation, the natice, order or other document shall specify i reasonable period of time for datagrae same are complying therewith.
- 26. Paraushing of returns etc.—(4) The Corporation shall surjuish to the Objectionent such returns of all such reports, recounts and once information with respect to its conduct of all sits, properties of activities of its regard to any proposed work of scheme as the Government may from time to time require.
 - [2] The Corporation Shall in addition to the saids report referred to a Section 12 turned to the Confirment an include report on its working in axin its may be after the end of each financial year insuch form and detail to may be prescribed and a copy of the annual report shall be piaced before the Legislative Asterible of Oath Ecocat as and be after it is received by the Covernment.
- 27. Withdrawal of aren or estate or part thereof. Where the Government is subfeed that in respect of any particular indication leading of keys streat areas. or any part thereof, the purpose to which the Corporation was empowered under this Act has been substitutinily athlesed so as to render the continued existence of such estine or area or part thereof ander the Corporation unhecessary, the Covering of his 1st the median of his per little Carette, deciare that Spen andustrial estate of moustries area or part thereof his book removed from the jurisdiction of the Curporation. The Crovernment may also make such other incidental artifications for the Edministration of such estate or areson pert thefeat as the circumstances dicto situate
- 28. Authority for prospention.—Unless atherwise expressly provided, no Court shall take cognizance of the officer relating to property belonging to er vested by of under this Act in the Corporation principality information received from the Corporation of some some person authorized by the Corporation by gareful be special order in the behalf

- 29. Compositions of offences by Corporation (1) The Corporation or any person authorized by the Corporation by general or special order in this behalf may either before or after the institution of the proceedings, estimpound any offence made punishable by or under this Act.
 - (2) Where an offence has been compounded, the offender, if in custody shall be discharged and no further proceedings shall be taken against him in respect of the offence compounded.
- 30. Offences by companies —(1) Whenever an offence under this Act has been compalled by a company, every person who at the time the offence was committed was in charge of, or was responsible to the company but the constact of the business of the company, at well as the company, shall be deemed to be guilty of the offence and shall be liable to be proceeded against and punished accordingly.

Provided that, nothing contained in this subsection shall render say such person hable to any printchment under this Act if he proves that the others was committed without his knowledge and that he exercised all the dilligence to prevent the complication of such offence.

(2) Not with standing anything contained in subsection (1) where an offence under his well has been contained by a company and it is proved that the offence has been committed with the consect or commonce of or is surfaceable to any region on the part of, any director, manager, secretary or other officer of the company, such the star, manager, recreasy or other offices shall also be deemed to be guilty of that offices shall shall be limble to be proceeded against and pullched accordingly.

Explanation -- I or the purposes of this section-

- (a) "conjuny" intens may body corporate, und includes a firm or other association of individuals; and
- (b) "director", in relatives to a firm, means a partner in the line.
- 81. Penalty for abstraction.—Any person with obstracts the entry of a person authorized under Section 20 to enter inteer upod any land or boilding or gradeus such person after such entry or who obstracts the lawful exercise by thin at any power conferred by or under this Act shall, on conviction, he pusished a till imprisonment for a remarking may extend to six mouths, or with fine which may extend to six mouths, or with fine which may extend to six mouths.
- 32. Power to night rules —[1] The Government after consultation with the Corporation in regard the matters concerning it may by notification in the Official Gazette, make rules to carry out the numbers of this Act.

- - (4) inpart section 4 to entrast other has tions
 to the Corporation;
 - (b) to prescribe the conditions to leave, sell,
 exchange or otherwise transfer property
 held his the Corperation water through all
 to prescribe allogment policy under
 threshold and to prescribe college
 guidelines to evict the allotters
 concerned under chase (e) of section 5
 - to prescribe feet and charges to be levied for providing street is strong services under the hoding street, is strong services under section in;
 - (d) under section \$, components of industrial developments appropriate and number since find;
 - (c) As presently purposes for which the states from the Employing be spent by the Corporation;
 - (f) Endersection II. Sie date is which the arrival financial statement and programme of some shall be indented by the Corporation to the Occument and the form and another of preparing auch statement.
 - (g) underseation 72, the form and marries of marries are
 - (1) In presente period after which poper to show cause may be issued to the plan bolder to acquire unutilised portion of the plot under access (13)
 - Ander Styllion 76, the John of Land the Activisto be grade in the actual report.
 - (i) Of the fees which may be charged by the Corporation;
 - tk) and other matter which has to be or may be presented by rules
- the figure of the made under the Act shall be last, as soon as may be after the filled, before the filles of the Legislating Assembly of Delhi while it is no session, for a total period of thirty days which may be comprised in some assistance that or more successive sessions, and if, before the earny of the session immediately following the actions of the successive sessions aforesaid, the Mouse agrees he analysis so spinite about no the filless agrees that the true described not be made to make that shall shereafter have these ones in and field form in the of its office as the case may

- eg, so, hawayer, that pay such modification of annulment shall be without prejudice to the selidity of anything preprintly come usees that
- 33. Priver to make regulations in CD The Corporation may, with the previous approval of the Coverancia make regulations consistent with this act and the rules made there and it to carry our it is corporate of this Act.
- (3) to particular and without preparation the true rains of the foregoing power such actualizations must provide for all or any of the following muster, rainely:—
 - ander sub-septional Triof endour Triof et al mount to where God extraord Island Shall be Scale syith by the Corporation after development;
 - (b) under section 18, the committee of the conservation to hear appearance if it seeks and one procedure to be belowed by it.
 - ery tensor acquien: 29 discudentent lensor and conflicture entriest to which finally and buildings up industrial estate and industrial areas note be field or used.
 - (d) inventore and which as to be error to present to the land.
- (a) Every regulation made in the thir Advantilitie and as soon armay he after it is made, before the i force of the Legislative Assembly at Delhi while it is in session. For a total period of Porty divis walca may be comprised to the action of the statute succeeding the principle and it before the expert of the sestimum need substitution and the sessions or the successive sessions moreply the Mount narees in making any modification in the regulation a the House sures that the regulation about peline made, the regulation that the enter have effectionly in wich modified function be of note for: as the case may be; so, however, that any such modification or annulment that it is included excludice to the validity of anything previously dere ender that regulation
- 34 Protection of action taken by selfault.—Special proceedings shall be against only purson for acytoton which is in good tally done or intended to be done under this Act or acytotal action of the content of the c
- 25. Members, officers and staff of Corporation to be public servants.—All increbers officers and servants of the Corporation shall, when acting or purposition to act for pursuance of say of the processors of this Act he do medies to public acresses within the message so service 21 of the fundam Pengli Code, 1650, 42 of 1860).

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| of made diffe | Control Telephone Control State Control Contro | 1761 | Eunelinnal Inchieffles Estate for |
| ilái | yer to remove doubte and difficulties.—If any - buser difficulty arises, in thiring lifteen to the | | Electroides, A-Block, Othla Industrial Area |
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INDUSTRIES DEPARTMENT NOTIFICATION

Delhi, the 11th November, 2011

No. F. Comm/CI/2007/31/(Vol. III)/5043.—In exercise of the powers conferred by Section 32 of the Delhi Indus-Development, Operation and Maintenance Act, 2010 (Delhi Act, 08 of 2010), the Government of National Capital itory of Delhi, after consultation with Delhi State Industrial and Infrastructure Development Corporation Ltd. in regards natters concerning it, hereby makes the following rules, namely :-

The Delhi Industrial Development, Operation and Maintenance Rules, 2011

CHAPTERI

PRELIMINARY

- 1. Short title and Commencement.—(1) These rules may be called the Delhi Industrial Development, Operation d Maintenance Rules, 2011.
 - (2) They shall come into force on the date of their publication in the Official Gazette.

 - 2. Definitions .- (1) In these rules, unless the context otherwise requires, (a) "Act" means the Delhi Industrial Development, Operation and Maintenance Act, 2010 (Delhi Act, 08 of 2010).
 - (b) "company" means a company as defined in Section 3 of the Companies Act, 1956 (1 of 1956);
 - (c) "firm" means a firm as defined in Section 4 of the Indian Partnership Act, 1932 (9 of 1932):
 - (d) "Managing Director" means the Managing Director of the Corporation appointed by the Government:
 - (c) "notification" means a notification published in the official Gazette;
 - (f) "occupier" in relation to any establishment, factory or premises, means the person who has control over the affairs of the establishment, factory or premises, as the case may be, and includes, in relation to any substance, the person in possession of the substance;
 - (g) "user" means any establishment, factory or premises located within the industrial area using services such as construction or maintenance or roads, drainage, operation and maintenance of Common Efflument Treatment Plants (CETPs) and such other services and emenities as may be provided by the Corporation.
- (2) Words and expressions used in these rules and not defined but defined in the Act shall have the meanings respectively assigned to them in the Act.

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CHAPTER-II

FUNCTIONS

- 3. Time frame for transfer of all industrial estates/areas to the Corporation under sub-clause (a) of clause (ii) of section 4 of the Act.—(1) All the industrial areas/estates and flatted factories complexes which are persently with the unicipal Corporation of Delhi, Delhi Development Authority and the Industries Department shall stand transferred to the proporation with effect from the date of publication of these rules in the official Gazette for the purpose of securing and sisting in the rapid and orderly establishment and organisation of industries in industries areas/estates and flatted ctories complexes and for their operation and maintenance and management under the Act.
- (2) Physical handing over/taking over of the transferred industrial areas, industrial estates and flatted factories implexes shall be completed within 90 days from the date of commencement of the Rules.
- 4. Functions to be performed by the Corporation under sub-clause (g) of clause (ii) of Section 4 of the Act.—The overnment may by notification in the official Gazette, assign any other functions not specified mentioned in sub-clause (a) (h) of clause (ii) of Section 4 of the Act to the Corporation as may be necessary for the purposes of this Act.

CHAPTER-III

ALLOTMENT OF DEVELOPED PLOTS, FACTORY SHEDS, BUILDINGS OR PARTS OF BUILDINGS, RESIDENTIAL TENEMENTS

- 5. Conditions to lease, sell, exchange or otherwise transfer property under Section 5(a) of the Act.—The orporation may with the prior approval of the Government provide for terms and conditions on which to lease, sell, tchange or otherwise transfer any property held by it under different schemes and categories in the regulations framed ader Section 33 of the Act.
- 6. Allotment of developed land under Section 5(d) of the Act.—(1) The Corporation shall with the prior approval of e Government formulate policies for allotment of developed land for public utilities, community facilities, open spaces, orks, residential purposes, industrial and commercial uses and such purposes as may be specified from time to time on ich terms and conditions and at such rate and to such categories of persons as may be provided for in the allotment policy hich shall be incorporated in the regulations framed under Section 33 of the Act.
- (2) To formulate policies under this rule, the Corporation may consult such stakeholders as it may consider accessary.
- 7. Policy guidelines to evict the allottee under Section 5(e) of the Act.—(1) The Corporation may modify or rescind lotments made with the approval of the Lessor for any one or all of the following reasons:—
 - (a) If it is discovered that allotment/lease has been obtained by supression of any fact or by any mis-statement or mis-representation or fraud.
 - (b) Violation of terms and conditions of allotment and/or lease agreement or both by the lessee.
 - (c) Violation of any of the provisions of the Act.
 - (d) The following shall not be treated as violations :-
 - (i) The allottee/occupier running industrial activity other than for which the plot is allotted but is in conformity to the Master Plan of Delhi in force.
 - (ii) The allottee/occupier running permissible commercial activity subject to obtaining approval of the Municipal Corporation of Delhi or Delhi Development Authority and/or Corporation as the case may be.
 - Premises given on rent to any other firm/company/person with the approval of the Corporation for carrying out permissible activities.
- (2) It shall be lawful for the Lessor, notwithstanding the waiver of any previous cause or right of re-entry upon te industrial plot and the building thereon/shed/flatted factory hereby demised to re-enter upon and take possession of the industrial plot and the buildings and the fixtures thereon and thereupon his Lease /Allounent shall cease and determined the lessee shall not be entitled to any compensation whatsoever nor to the return of any premium paid by the lessee.
- (3) Notwithstanding anything contained to the contrary in the lease-deed and the allotment letter, the Lessor may ithout prejudice to his right of re-entry as aforesaid, and in his absolute discretion, waive or condone breaches, temperary to otherwise on receipt of such amount and on such terms and conditions as may be determined by him and may also scept the payment of the said sum or sums or the rent which shall be arrear together with simple interest at the rate of ghteen percent per annum or at such rate as may be fixed by the Government from time to time.

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-) No forfeiture or re-entry shall be effected until the Lessor has served on the l.essee a notice in
 - (a) specifying the particular breach complained of, and
 - (b) if the breach is capable of remedy, requiring the Lessee to remedy the breach.
 - (5) All notices, orders shall be served in terms of Sections 15 and 23 of the Act.
- (6) Replies to the show-cause notice shall be examined by the Corporation and if the said reply is found to be unsatisfactory the Corporation may cancel the allotment of the plot/shed/flatted factory with the approval of Lessor and issue order of determination of the lease. Reasonable opportunity of being heard shall be given to the plot/shed/flatted factory holder and the present occupant(s) on the plot/shed/flatted factory before determination of the lease. A detailed order of determination specifying therein the grounds of determination and the reasons as to why the reply from the allottee has not been found satisfactory shall be passed by the Corporation.
- (7) The allottee may if he so desires file review application against the order of determination to the Lessor for restoration of lease within 30 days from the date of receipt of the determination order. In case no review application is filed within the specified period of 30 days, the Lessee will be directed to hand over peaceful possession of the plot/shed/flatted factory within 7 days from the date of issue of such directions. In the event of Lessee refusing to hand over peaceful possession of the allotted plot/shed/flatted factory, eviction proceedings may be initiated by the Corporation by filing eviction case before the Estate Officer appointed by the Government by notification in the Official Gazette, under the Public Premises (Eviction of Unauthorized Occupants) Act, 1971.
- (8) Similarly, on rejection of review application filed by the lessee, the eviction proceedings may be initiated by the Corporation in terms of sub-rule (7) above.
- (9) The lease will be restored to the absolute satisfaction of Lessor as regards removal of the breach of the terms and conditions and subject to recovery of the restoration charges as may be fixed by the Lessor from time to time.
- B. Levy of fees and charges for providing services under Section 6 of the Act.—(1) The users of the services such as construction, maintenance of roads, drainage, operation and maintenance of Common Effluent Treatment Plants (CETPs) and such other services and amenities as may be provided by the Corporation, shall be required to pay part of the expenditure incurred on the operation and maintenance as may be fixed by the Corporation. Each industrial area/industrial estate / flatted factories complex shall be considered as a separate cost centre for the purposes of service charges. The Corporation shall levy and collect from each user the apportioned share of fee and charges payable by him. The manner of calculation of the share of fee and charges among the users shall be in accordance with the formula given in Schedule-1.
- (2) The users of Common Effluent Treatment Plants (CETPs) shall have to pay proportionate share of their respective contribution worked out as per the formula given in Common Effluent Treatment Plant Act, 2000 and the Common Effluent Treatment Plant Rules, 2001 made thereunder.
- (3) The users of any future Common Effluent Treatment Plant built by the Corporation in any industrial area, industrial estate, flatted factories complex or any area operated and maintained by the Corporation under the Act shall have to pay proportionate share of their respective contribution worked out as per formula given in Rule 8(2) above.
- (4) Users of only those industrial areas, shall have to pay for operation and maintenance of Common Effluent Treatment Plant (s) where operation and maintenance of Common Effluent Treatment Plants is entrusted to the Corporation.
- (5) Users of industrial areas where operation and maintenance of Common Effluent Treatment Plant is with the Common Effluent Treatment Plant Society, shall continue to pay to the respective Society towards the cost of operation and maintenance of Common Effluent Treatment Plant.
- (6) The manner of collection of the share of fee and charges.—The collection of the share of fee and charges shall be made in the following manner:—
 - (i) The Corporation shall issue demand letter to the users directly and/or through any agency/association of industrial plot holders nominated by the Corporation.
 - (ii) The users to whom the demand letter has been served shall deposit the dues with the Corporation and/ or the agency/association of industrial plot holders nominated by the Corporation within the specified period.
 - (iii) In the event of failure or refusal to pay the apportioned fee by the user, the Corporation may initiate recovery proceedings against such users for recovery of fee and charges alongwith interest at such rate as the Government may fix from time to time as arrears of land revenue under Section 22 of the Act.

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- 9. Creation of Industrial Development, Operation and Maintenance Fund under Section 8 of the Act.—(1) The Corporation shall open and operate a separate account(s) in respect of each industrial area/flatted factories complex in any of the scheduled bank and all receipts under the 'Industrial Development, Operation and Maintenance Funds' shall be deposited in the said account(s). All expenses mentioned under rule 11 below shall be met by the Corporation from this/ these account(s).
- (2) The components of industrial development, operation and maintenance fund under clause (d) and (e) sub-section (1) of Section 8 of the Act shall be as under:—
 - (a) all monies received by the Corporation from the rent/disposal of lands, buildings and other properties movable and immovable, transferred under the Act though shall form part of the Fund but shall be used by the Corporation for acquisition and development of industrial areas, industrial estates and flatted factories complexes.
 - (b) all monies received by the Corporation by way of ground rents, parking fee, entry fee of heavy vehicles in the industrial area/estate/flatted factories complex, hoardings, paid public toilets.
- 10. Application of Industries Development, Operation and Maintenance Fund under Section 9 of the Act.—The Corporation shall have the authority to spend sums from the fund for the purposes
 - establishment, growth and development of industrial areas, industrial estates and flatted factories complexes in the National Capital Territory of Delhi under the Act;
 - (2) establish, operate, maintain and manage industrial estates selected and notified by the Government under the Act including the existing industrial areas, industrial estates and flatted factory complexes in the National Capital Territory of Delhi;
 - (3) for development and construction of buildings, flatted factories complexes and development of industrial plots at sites selected and notified by the Government in the National Capital Territory of Delhi under the Act for the purpose and make them available for any industries and class of industries;
 - (4) to provide amenities and common facilities in industrial estates, industrial areas and flatted factory complexes and construct and maintain or cause to be maintained works and buildings therefor:
 - (5) to construct buildings for the housing of the employees of industries in industrial estates, industrial areas and flatted factories complexes developed by the Corporation in the National Capital Territory of Delhi under the Act;
 - (6) to make payments to the consultants, architects, or persons or contractors engaged to assist the Corporation in performance of its functions;
 - (7) to make payment to agencies, or persons engaged for watch and ward and security of the assets created with the Fund under the Act;
 - (8) to make payment to the employees engaged by the Corporation for carrying out development, operation and maintenance and other functions related to it under the Act;
 - (9) to meet expenditure to be incurred-
 - (i) within any area taken up for development under Section 5(b) of the Act, and
 - (ii) for the purposes of (a) carrying gas, water, electricity from a source of supply to, or (b) constructing any sewers or drains necessary for carrying off the workings and waste liquids of an industrial process;
 - (10) to make payment of compensation to all persons interested as defined in the Land Acquisition Act, 1894 and entitled towards the acquisition of land acquired for development of industrial estates, industrial areas, construction and development of flatted factories under the Act;
 - (11) to make payment of full compensation to all persons entitled for any damage sustained by the Corporation;
 - (12) to make payment towards publication of advertisements, literature, brochures, etc. for carrying out functions of the Corporations for the purposes of the Act;
 - (13) Any other expenditure incurred by the Corporation for carrying out the functions assigned to it under Sections 4 and 5 of the Act.

the plot was delivered to him by the Corporation and the unutilized portion is capable of sub-division so as to make it usefu', accommodating any other industry, the Government may, notwithstanding anything contained in any contract or in any law for the time being in force before the expiry of six months from the date of receipts of such report issue to the plot holder and all other persons interested in the plot, notices to show-cause why such unutilized portion should not be acquired for the purpose of being utilized for accommodating another industry.

The following shall not be treated as unutilized portion if:

- (i) The allottee/occupier running industrial activity other than for which the plot is allotted but is in conformity to the Master Plan of Delhi in force.
- (ii) The allottee/occupier running permissible commercial activity subject to obtaining 'No Objection Certificate' from the lease management agency in terms of provisions of the lease deed and approval of the Local Body and payment of conversion charges as notified by the Ministry of Urban Development, Government of India and/or the Local Body, as the case may be, from time to time. However, commercial activity shall not be allowed on the plots allotted under the relocation scheme.
- (iii) Premises given on rent to any other firm/company/person for industrial activities or commercial activities where permission for conversion from industrial activity to commercial activity has been obtained and conversion charges have been paid in terms of (ii) above. This will be applicable only in respect of those premises which have been got converted into freehold and/or where subletting permission has been obtained from the Lessor. However, commercial activity shall not be allowed on the plots allotted under the relocation scheme.
- (iv) Where the land is being used in conformity to the Master Plan of Delhi in force.
- (v) Where building is constructed in accordance with the building bye-laws and Master Plan of Delhi in force.

CHAPTER-VI

SUPPLEMENTARY AND MISCELLANEOUS PROVISIONS

15. Services of notices, etc. under section 23 of the Act.—(1) All notices, orders and other documents be deemed duly served in the manner laid down as under:—

- (a) where the person to be served is a company, the service is effected in accordance with the provisions
 of Section 51 of the Companies Act, 1956 (1 of 1956);
- (b) where the person to be served is a firm, if the document is addressed to the firm at its principal place of business, identifying it by the name or style under which its business is carried on, and is either--
 - (i) if such person cannot be found, is affixed on some conspicuous part of his last known place of residence or business or is given or tendered to any of its partners or some adult member of his family or is affixed on some conspicuous part of the land or building to which it relates, or
 - (ii) is sent under a certificate of posting or by registered post;
- (c) where the person to be served is a statutory public body or a corporation or a society or other body, if the document is addressed to the secretary, treasurer or other head officer of that body, corporation or society at its principal office and is either—
 - (i) is given or tendered to him, or
 - (ii) if such person cannot be found, is affixed on some conspicuous part of his last known place of residence or business or is given or tendered to some adult member of his family or is affixed on some conspicuous part of the land or building to which it relates; or
 - (iii) is sent under a certificate of posting or by registered post;
- (d) in any other case, if the documents is addressed to the person to be served and
 - (i) is given or tendered to him, or
 - (ii) if such person cannot be found, is affixed on some conspicuous part of his last known place of residence or business or is given or tendered to some adult member of his family or is affixed on some conspicuous part of the land or building to which it relates, or
 - (iii) is sent under a certificate of posting or by registered post to that person.
- (2) Any document which is required or authorized to be served on the owner or occupier of any land or building may be addressed "the owner" or "the occupier", as the case may be, of that land or building (naming that land or building) without further name or description and shall be deemed to be duly served—

CHAPTER-IV

- 11. Annual Financial Statement and other statements and reports to be furnished by the corporation and manner of maintaining accounts under sections 11 and 12 of the Act.
 - (1) Budget and programme of work.—(1) The Corporation shall submit to the Government before the 1st day of February of each year the annual financial statement and programme of work for the succeeding financial year.
 - (2) The annual financial statement and the supplementary financial statement, if any, shall be in Form 'A' and the programme of work in Form 'B' and these statements shall be uploaded on the web-site of DSHDC.
 - (3) The Corporation shall also forward to the Government with its programme of work, a note giving history and description of each scheme including inter alia the progress made, expenditure incurred and receipts accrued in the previous years in respect of continuing schemes.
 - (4) The Corporation shall be competent to make variations in the programme of work in the course of the year.
 - (5) The Corporation shall bring to the notice of the Government all such variations and re-appropriations out of the sanctioned budget by a supplementary financial statement, if any, in Form 'A' and programme of work in Form 'B'.

The note shall, in particular, bring out the Financial implication of each scheme.

- 12. Maintaining of accounts.—(1) For the purpose of this Act, the accounts of the Corporation shall be prepared and maintained in the system as on time being followed by the Corporation.
 - (2) The annual statement of accounts to be submitted to the Government under sub-section (3) of Section 12 of the Act shall be in Form 'C'.
 - (3) The Corporation shall cause separate regular accounts to be kept in respect of the Fund in relation to its business and transactions under the Act.
- 13. Annual report and other returns.—(1) The Corporation shall within three months of the date of closing of each financial year submit to the Government an annual report relating to account of the Corporation under the Act.
 - (2) The report shall contain inter alia particulars regarding the :-
 - (a) industrial areas/estates and flatted factories complexes entrusted to the Corporation by the Government for development, operation and maintenance under the Act;
 - (b) Programme of work for the year under report; '
 - (c) Progress of work during the year under the Act with particular reference to the
 - (i) land acquired,
 - (ii) development carried out,
 - (iii) amenities provided
 - (iv) industries established in the industrial areas/estates, and
 - details of any other activities entrusted to and undertaken by the Corporation under and in accordance with the Act;
 - (d) Finance for Corporation for activities under the Act;
 - (c) Establishment under the Corporation and Administration of its business for activities under the Act;
 - (f) Directions given by the Government to the Corporation under the Act and their compliance;
 - (3) The Corporation shall also submit to the Government in April, July, October and January of each year, a progress report based on it's working and accounts under the Act upto the end of the quarter immediately proceeding the months aforesaid.

CHAPTER-V

UNUTILIZED SURPLUS LANDS IN INDUSTRIAL AREAS

14. Acquisition of unutilized surplus lands in industrial areas and allotment to other industries under Section 15 of the Act.—Section 15(4) of the Act provides that upon the report submitted by the Corporation, the Government is satisfied that any plot holder has not utilized the minimum permissible buildable area as per building byc-laws of his plot during the maximum permissible period fixed by the Government from time to time from the date on which possession of

- (a) if the document so addressed is sent or delivered in accordance with clause (d) of sub-section (1); or
- (b) if the document so addressed or a copy thereof so addressed, is given or tendered to some person on the land or building or, where there is no person on the land or building to whom it can be delivered. is affixed to some conspicuous part of the land or building.
- (3) Where a document is served on the firm in accordance with this section, the document shall be deemed to be served on each partner.
- (4) For the purpose of enabling any document to be served on the owner of any property, the occupier (if any) of the property may be required by notice in writing by the Government or the Corporation, as the case may be, to state the name and address of the owner thereof

16. Filing of complaint under Section 28 of the Act .- An officer not below the rank of Deputy Commissioner of Industries in the Delhi Government and for Executive Engineer in the Corporation shall be either generally or specifically authorized by the Corporation to file complaint of any offence relating to property belonging to, or vested by or under this Act in the Corporation, in the Court.

SCHEDULE-1 (See Rule - 8)

(in Rs.)

| 41) | Total estimated expenditure to be incurred in | Fa |
|------------|---|---|
| (2) | industrial estate/flatted factories complex Total estimated receipts to be credited to the | Rf |
| (3) (4) | Maintenance Fund under Section 8(1)(a), 8(1)(b), 8(1)(c), and 8 (2) of the Act Excess of expenditure over receipts Precentage of excess of expenditure over receipts to be recovered from the users (To be | (Ea-Rf) SI- X% |
| (5) | decided by the Corporation) Total Fee to be recovered from the users. | $\frac{X}{100}$ x (SF) M |
| (6) | Total area of the plots in the industrial area/ industrial estate/flatted factories complex | A Sq.mtr. |
| (7) | occupied by the users. Share of fee/charges of each plot holder | A Area of plot/ A flatted factory under possession of the plot holder |

FORM 'A'

[See Rule 11(1) (2) (5)]

ANNUAL FINANCIAL STATEMENT

1. Budget estimates of the Corporation for the year

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(REVENUE RECEIPTS)

| | (F | (EVERTOE REC | | | (Rs. In thousands) |
|---|------------------------------------|--|--|---|---|
| Sub-heads | Actuals for previous year | Budget Estimated for current year | Revised Estimates for the current year | Budget Estimates for next year | Remarks (Explanation for increase decrease) |
| (I) | (2) | (3) | (4) | (5) | (6) |
| I. Subventions, grants, loans, advances or otherwise received from Government | | | | | |

| AR | r IV] | | | | | THE THE RESERVE THE PERSON NAMED IN |
|---------|--|--------------------------|-----------------------------------|--|-----------------------|--|
|) | (2) | (3) | (4) | (5) | (6) | |
| 2 | Fees | Per Maria | | | | the fall of the second second |
| 3. | Ground Rent | | | | | |
| 4. | Disposal of land, | | | | | |
| | buildings and other | | | | | |
| | properties movable and immovable | | | | | |
| 5. | Annual rent of | | | | | |
| | land leased | | | | | |
| 6. | Annual rent of | | | | | |
| | buildings | | | | | |
| 7. | Service Charges | | | | | |
| 8. | Conversion charges | | | | | |
| 9 | Miscellaneous e.g. fines from | | | | | |
| | contractors, | | | | | |
| | forfeiture of | | | | | |
| | deposits, interest | | | | | |
| | Total: | | | - 3139 | | |
| | Deficit- | | | - | | |
| | | | YEAR———— VENUE EXPENI | DITURE) | | |
| | | | EVENUE EXPEN | DITURE) | | |
| | Sub-heads | (RE | EVENUE EXPENI | Revised | Budget . | Remarks |
| | Sub-heads | Actual for | Budget Estimated | Revised Estimates | Budget . Estimates | Remarks (Explanation |
| | Sub-heads | Actual for previous | Budget Estimated for current | Revised | | (Rs. In thousands) Remarks (Explanation for increase) |
| | Sub-heads | Actual for | Budget Estimated | Revised Estimates for the | | Remarks (Explanation for increase) |
| (1 | | Actual for previous | Budget Estimated for current | Revised Estimates for the current | | Remarks (Explanation for increase) |
| (1 L | | Actual for previous year | Budget Estimated for current year | Revised Estimates for the current year | Estimates | Remarks (Explanation for increase) decrease) |
| | | Actual for previous year | Budget Estimated for current year | Revised Estimates for the current year | Estimates | Remarks (Explanation for increase) decrease) |
| |) Administrative | Actual for previous year | Budget Estimated for current year | Revised Estimates for the current year | Estimates | Remarks (Explanation for increase) decrease) |
| | Administrative Expenses (a) Establishment and other charges | Actual for previous year | Budget Estimated for current year | Revised Estimates for the current year | Estimates | Remarks (Explanation for increase, decrease) |
| | Administrative Expenses (a) Establishment and other charges (b) Contingencies | Actual for previous year | Budget Estimated for current year | Revised Estimates for the current year | Estimates | Remarks (Explanation for increase) decrease) |
| | Administrative Expenses (a) Establishment and other charges (b) Contingencies Total I | Actual for previous year | Budget Estimated for current year | Revised Estimates for the current year | Estimates | Remarks (Explanation for increase, decrease) |
| | Administrative Expenses (a) Establishment and other charges (b) Contingencies Total I Deductper | Actual for previous year | Budget Estimated for current year | Revised Estimates for the current year | Estimates | Remarks (Explanation for increase) decrease) |
| | Administrative Expenses (a) Establishment and other charges (b) Contingencies Total I Deductper cent transferred to | Actual for previous year | Budget Estimated for current year | Revised Estimates for the current year | Estimates | Remarks (Explanation for increase, decrease) |
| | Administrative Expenses (a) Establishment and other charges (b) Contingencies Total I Deductper cent transferred to development | Actual for previous year | Budget Estimated for current year | Revised Estimates for the current year | Estimates | Remarks (Explanation for increase, decrease) |
| | Administrative Expenses (a) Establishment and other charges (b) Contingencies Total I Deductper cent transferred to development expenditure in capital | Actual for previous year | Budget Estimated for current year | Revised Estimates for the current year | Estimates | Remarks (Explanation for increase, decrease) |
| | Administrative Expenses (a) Establishment and other charges (b) Contingencies Total I Deductper cent transferred to development expenditure in capital account. | Actual for previous year | Budget Estimated for current year | Revised Estimates for the current year | Estimates | Remarks (Explanation for increase) decrease) |
| I. | Administrative Expenses (a) Establishment and other charges (b) Contingencies Total I Deductper cent transferred to development expenditure in capital account. Net | Actual for previous year | Budget Estimated for current year | Revised Estimates for the current year | Estimates | Remarks (Explanation for increase, decrease) |
| | Administrative Expenses (a) Establishment and other charges (b) Contingencies Total I Deductper cent transferred to development expenditure in capital account. Net Executive | Actual for previous year | Budget Estimated for current year | Revised Estimates for the current year | Estimates | Remarks (Explanation for increase) decrease) |
| I. | Administrative Expenses (a) Establishment and other charges (b) Contingencies Total I Deductper cent transferred to development expenditure in capital account. Net Executive Expenses | Actual for previous year | Budget Estimated for current year | Revised Estimates for the current year | Estimates | Remarks (Explanation for increase) decrease) |
| I. | Administrative Expenses (a) Establishment and other charges (b) Contingencies Total I Deductper cent transferred to development expenditure in capital account. Net Executive Expenses (a) Establishment and | Actual for previous year | Budget Estimated for current year | Revised Estimates for the current year | Estimates | Remarks (Explanation for increase) decrease) |
| I. | Administrative Expenses (a) Establishment and other charges (b) Contingencies Total I Deductper cent transferred to development expenditure in capital account. Net Executive Expenses | Actual for previous year | Budget Estimated for current year | Revised Estimates for the current year | Estimates | Remarks (Explanation for increase) decrease) |

(Rs. In thousands)

TotalTI

Deductper

cent transferred to

development

expenditure in capital

account.

Nct.

III. Water supply and Electricity Supply

Charges

IV. Maintenance and

repairs -

Deduct ---- per cent

transferred to

development

expenditure in capital

account

(V) Depreciation

(VI) Expenditure in

connection with issue

of loans.

(VII) Interest on

loans

(VIII) Sinking Fund

Transfers

(IX) Miscellaneous

TOTAL:

SURPLUS:

(III) BUDGET ESTIMATE OF THE CORPORATION FOR THE YEAR.....(CAPITAL RECEIPTS)

| Budget Head | Actual for previous year | Budget Estimated for current year | Revised Estimates for the current year | Bugdet Estimates for next year | Remarks (Explanation for increase/ decrease) |
|-------------|--------------------------|--|---|--------------------------------------|---|
| (1) | (2) | (3) | (4) | (5) | (6) |

- (1) Loans received-
 - (a) From Government
 - (b) Owner loans (public or private)
- (2) Deposits-
 - (a) For lease of plots and buildings
 - (b) Other deposits
- (3) Miscellaneous
- (4) Sinking Fund transfers from Revenue

Deduct-Investments

TOTAL

Capital Deficit

(IV) BUDGET ESTIMATE OF THE CORPORATION FOR THE YEAR......(CAPITAL EXPENDITURE)

(Rs. In thousands)

| Budget Heads | Actual for previous year | Budget Estimated for current year | Revised Estimates for the current year | Bugdet Estimates | Remarks (Explanation for increase/ decrease) |
|--------------|--------------------------|--|---|---------------------|--|
| (1) | (2) | (3) - | (4) | (5) | (6) |

- (I) Fixed Assets
- (II) Development of
 - (a) Industrial areas and Estates and Flatted Factories Complexes
 - (b) Operation and Maintenance of Industrial Areas and Estates and Flatted Factories Complexes
- (III) Development of other Schemes.
- (IV) Development of Schemes undertaken for and on behalf of

Government. Less deposits from

Government.

(V) Development of Schemes undertaken on behalf of bodies other than Government Less Deposits

(VI) Stock

(VII) Advances

(VIII) Sundry Creditors (-)

TOTAL

Capital Surplus:

(Rs In thousands)

| Name of Scheme | Total estimated cost | Expenditure up to 31st March 20 | for previous | Budget Estimates, for current year | Revised Estimate for current year | Budget Estimates | Remarks (Explanation for increase/ decrease) |
|----------------|----------------------------|---------------------------------------|--------------|---|--|---------------------|---|
| (1) | (2) | (3) | (4) | (5) | (6) | (7) | (8) |

- 1. Survey and Planning
- 2. Roads
- 3. Water and waste water
- 4. Storm water drains
- 5. Electrical works



| (2) | (3) | (4) | .(5) | (6) | (7) | (8) | (9) | |
|------------------------------|-------------|-----|------|------|---------------|----------------------|-----|--|
| | | | | | (iii) Technic | cians sheds. | | |
| (b) other loans | | | | | (iv) Flatted | Factory | | |
| cash or works | | | | | Buildings | | | |
| expensiture | | | | | Less recei | | | |
| | | | | | Capital Ac | | | |
| | | | | | 2. Water s | | | |
| B. Loans from | | | | | schemes e | xpenditure | | |
| public (separa | atc | | | | | | | |
| heads to be pened for eac | h | | | | Less Rece | | | |
| issue) | | | | | Capital a | | | |
| C. Deposits | | | | | 3. Resider | | | |
| received from | | | | | Buildings | | | |
| Governments | | | | | | | | |
| for scheme. | | | | | | | | |
| undertaken | | | | | | | | |
| for and on | | | | | | A an | | |
| behalf of | | | | | | | | |
| Government. | | | | | | | | |
| | | | | | 4. Other | assets | | |
| D. Deposits | | | | | Less | | | |
| | | | | | deprecia | tion. | | |
| other than | Co | | | | | | | |
| Government | | | | | | | | |
| | | | | | 5. Stock | in hand | | |
| F. Deposits | | | | | | | | |
| (1) Foc leas | | | | | | | | |
| for plots an | ıd | | | | | | | |
| Buildings. | | | | | 6. Cash | | | |
| (i) Develop | | | | | | | | |
| parts of the | | | | | 7. Rem | | | |
| (ii) Develop | | | | | Inter-d | ivisional | | |
| parts of the | State | | | | adjusti | | | |
| | | | | | | ing Fund | | |
| (iii) Techni | icians | | | | Investr | nent Account | | |
| sheds | | | | | (i) Inv | estments | | |
| (iv) Flatted | | | | | | | | |
| buildings | | | | | (ii) Ca | sh at Bank | | |
| (2) For sho | eds in | | | | (iii) Ad | cerued interest | | |
| Functiona | | | | | 9. Ad- | vances | | |
| (3) For any | | | | | (a) Du | ie from State | | |
| of land le | | | | | | mment | | |
| (4) Miscel | | | | | (p).O | n account | | |
| Deposits | held on | | | | advar | | | |
| behalf of | | | | | | | | |
| Governm | ient. | | | | (c) M | liscellaneous | | |
| (5) Other | Deposits. | | | | | ances. | | |
| | y creditors | | | | | dvances to | | |
| G. Sinkin | | | | II V | | oration employees | | |
| H. Surph | | | | | Con | Chance confessions . | | |

| DELHI GAZETTE : EXTRAORDINARY | | | | | | PARI B | |
|-------------------------------|-----|---------------|-----------------|----------|--|---------------------|---|
| (1, | (2) | (3) | (4) | (5) | (6) | (7) | (8) |
| 6. Horticulture | | | | | | | |
| 7. Buildings | | | | | | | |
| 8. Miscellaneous | | | | | | | |
| including contingencies | | | | | | | |
| Total | | | | | | | |
| Révenue Surplus | | Reven | ue Deficit: | | | | |
| Capital Surplus: | | Capita | l Deficit: | | | | |
| Explanatory Note: | | | | | | | |
| | | | FORM "B | ,, | | | |
| | | f: | see Rule 11(1)(| 2)(5)[| | | |
| | | ANNUAL | PROGRAMN | TEOF | WORK | | |
| Serial No. | | Name Schen | | ALCOHOL: | Estimated expenditure in the year for which programm is proposed | lixtimated receipts | Salient features, amenities and facilities to Industries |
| (1) | | (2) | (3) | | (4) | (5) | (6) |

FORM "C"

[see Rule 12(2)]

DELHISTATE INDUSTRIAL AND INFRASTRUCTURE DEVELOPMENT CORPORATION

(i) BALANCE SHEET AS ON 31ST MARCH ------

(Rs. In thousand

| At the end of | Liabilities | Total of detailed head | Total of sub- head | Total of major head | At the end of | Assets | Total of sub- head | Total of major head |
|---------------|-----------------|------------------------------|--------------------------|---------------------------|---------------|-----------------------|--------------------------|------------------------|
| (1) | (2) | (3) | (4) | (5) | (6) | (7) | (8) | (9) |
| - | A. Amount re- | | | | | 1. Industrial Arcas | | |
| | payable to the | | | | | and Estates:- | | |
| | Government | | | | | (i) Developed parts | | |
| | Loans | | | | | of the State | | |
| | (a) Expenditure | | | | | (ii) Developing parts | | |
| | of B.I.D. | | | | | of the State. | | |

if IVI

iii) Statement showing expenditure on Development of Industrial Areas and Estate-Developed parts as on

(Assets-Item 2)

(Rs. in thousands)

Up to 31st March,

| 31 | Name of the Scheme | Development Expenditure | Administrative Charges | Interest | Total Expenditure | Development Expenditure |
|----|-----------------------|----------------------------|---------------------------|----------|----------------------|----------------------------|
| 1) | (2) | (3) | (4) | (5) | (6) | (7) |

(Rs. in thousands)

Up to 31st March,

| Administrative | Interest Total | Total | Development | Administrative | Interest | Development | |
|----------------|----------------|-------------|-------------|----------------|----------|-------------|--|
| Charges | Expendit | Expenditure | Expenditure | Charges | | Expenditure | |
| 8) | (9) | (10) | (11) | (12) | (13) | (14) | |

| iv) Sc | hedule of | other | Assets | as | on | 3 | lst | M | arcl | 1 | |
|--------|-----------|-------|--------|----|----|---|-----|---|------|---|--|
|--------|-----------|-------|--------|----|----|---|-----|---|------|---|--|

(Assets-Item 4) Remarks Balance as on Depreciation Disposals Additions Total as on Balance as on Name of 31st March 31st March 31st March Assets (8) (9) (7) (6) (5)(4) (3) 1) (2)

| | | | | | | [PART |
|--------|------------|------------------|--------|--|----------|---------------|
|) (2) | (3) | (4) | (5) (0 | 9 (7) | (8) | (9) |
| | | | | (e) Amount recoverable. | | |
| | | | | 10. Preliminary expenses in connection wi issue of Loan Bonds- | | |
| | | | | (i) Discount or loan bonds | 1 | |
| | | | | (ii) Other Exper deficit for. | diture | |
| | | | | | e . 11 | (Rs. in thous |
| Serial | Industrial | Developn | | Administrative | lotal t: | xpenditure |
| | · PETER I | Expenditu (3) | | Charges (4) | (5) | |
| Serial | | Expenditu | | Charges | | |
| | | Expenditu (3) | tre | Charges | (5) | |
| | | Expenditu (3) | tre | Charges (4) pment Admin | (5) | |

(4)

(1)

| Income and Ex | ependiture Account for the y | car ended 31st Marc | П, | | | (Rs. in t | hou |
|-----------------|------------------------------|---------------------|------------------------|------|--------|----------------------|-----|
| For Previous | Expenditure | Total of | Total of Major-Head | For | Income | Total of Sub-Head | 3 |
| year | | | | year | | | |

. (3)

3. Water Supply Schemes and Residential Building

(a) Water Supply:

(2)

- (i) Establishment
- (ii) Maintenance and Repairs
- (iii) Royalty Charges
- (iv) Interest
- (b) Residential Buildings
 - (i) Establishment
 - (ii) Maintenance and Repairs
 - (iii) Interest
- 4. Maintenance and Repairs

Less: Recoveries on hiring of Tool and

Plants

Less: 100 per cent

transferred to Development Expenditure.....

- 5. Depreciation:-
 - (i) Executive
 - (ii) Administrative

Less-Transferred to Development

Expenditure.....

- 6. Expenditure in
 - connection with

issue of loans

7. Interest on Loan:

Less :--

- (i) Interest
- capitalized:
- (a) Water Supply
- (b) Residential buildings
- (ii) Interest

transferred to:

- (1) Item 3 (a) above.....
- (2) Item 3 (b) above.....
- 8. Miscellaneous
- 9. Amount transferred to sinking Fund
- 10. Surplus for the year.....

By Order and in the

(":

(6)

(5)

the Lt. Governor of the National Capital Test of

CLAPVIND II See

non finner



OFFICE OF THE CHIEF ENGINEER (ELECT.) E-1 Block, 10th Floor, Dr. SPM CIVIC CENTRE ILN MARG, NEW DELHI: 110002

3494997-12-1



No.CE(E)/NDMC/2021-22/ 417

Dated: 27/1/2012

In

The Chief Engineer (Electrical), DSIIDC, Technical Centre Building, Wazirpur Industrial Area, Delbi-110052.

Sub: Regarding Handing Over of existing Streetlighting arrangement in Industrial areas under the jurisdiction of North DMC to the DSIIDC.

It is to state that in compliance of Pr.Secy(UD), Govt.of NCT of Delhi Orders No.13/65/2011/UD/MB/16873 dated 02.12.2012 and subsequent to the decision taken in the Meeting held on 20.01.2012 under the Chairmanship of Chief Secretary(GNCTD), duly conveyed vide letter No.EE(P8M)/321 dated 01.02.2012 regarding Transfer of Industrial Areas/Estates from Municipal Corporation of Delhi to Delhi State Industrial and Infrastructure Development Corporation(DSIIDC), wherein the Competent Authority has approved transfer of the Industrial areas to DSIIDC, after inventorization of all the assets on the Lay Out Plan and requesting all the Chief Engineers to take immediate necessary action for getting the inventorization of all the assets on the LOP and thereafter transfer of said Industrial areas to DSIIDC. A copy of the same letter dated 01.02.2012 is attached herewith for information please.

In this regard, it is to mention that various complaints have been received with regard to non-availability of lighting in some of these Industrial areas resulting increase of theft etc. Since. North DMC was in the impression that the said sites have already been handed over and the responsibility of maintaining the streetlights rests with the DSIIDC whereas the DSIIDC was in the impression that the said sites have not been handed over till date, as such, both the agencies were not been able to maintain the streetlights in these areas.

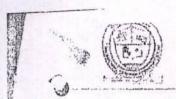
The Inconvenience to the general public was discussed at the level of the Commissioner, North DMC and Managing Director, DSIIDC. To find way for resolution of the problem, it was decided to get a joint survey of these areas and prepare a plan/inventory for the same for notional Hand over/Taking over. Accordingly, the concerned Chief Engineer(Electrical) of the North DMC as well as Chief Engineer(Electrical) of the DSIIDC were directed to chalk out the plan for inventorization of all the assets of streetlights of these Industrial areas. In line with the same, Shri Sandeep Mittal, Executive Engineer(Electrical)/North DMC and Shri Mukesh Mann, Executive Engineer(Electrical)/DSIIDC, have been nominated as Nodal Officers from respective organization and they alongwith their team have been authorized to make foint survey of these sites and prepare a Handing over/Taking over report on the same. The Inventory of streetlights in these Industrial areas have been prepared jointly by these officers and the First lot of the said report have been prepared and attached herewith for information and further signature please.

Accordingly, as already settled, these need to be signed by both the authorities. Two copies of the said First lot report, jointly prepared, have been signed by the authorities of North DMC(Handing Over) is attached for signatures from your end i.e.DSIIDC(Taking Over) and necessary action in order to avoid inconvenience of public at large.

This may please be accorded TOP PRIORITY.

Encl.: As Above.

Chief Engineer (Elect)
North Delhi Municipal Corporation



MUNICIPAL CORPORATION OF DECHI OFFICE OF THE SUPOTENGINEER (FLECT.) 22nd FLOOR, Dr.SPM CIVIC CENTRE ILN MARG. NEW DELHI-1100D2

अनि (नि) विन न्या-री

NO. S. (2) 1 No. 13 M. 1 2021 13

Dated: 2012 2012

Colon of the colon

Tire Chief Engineer(Electrical), DSIIDC, Technical Centre Building, Wazirpur Industrial Area, Dullo-110852.

Sub: Regarding Handing Over of existing Streetlighting arrangement in <u>Industrial</u> areas under the jurisdiction of North DMC to the DSTIDE.

It is to state that in compliance of Pr.Sacy(UD), Govt.of NCT of Delhi Orders No 13/65/2011/DD/ME/16873 dated 02.12.2012 and subsequent to the decision taken in the Meeting held on 20.01.2012 under the Chairmanship of Chief Secretary(GNCTD), duly conveyed vide letter No.EC(PRM)/321 dated 01.02.2012 regarding Transfer of Industrial Areas/Estates. Irome Municipal Corporation of Delhi to Delhi State Industrial and Infrastructure Development Corporation(DSIDC), wherein the Competent Authority has approved transfer of the Industrial areas to DSIDC, after inventorization of all the assets on the Loy Out Plan and requesting all the Chief Engineers to take immediate necessary action for getting the inventorization of all the assets on the LOP and thereafter transfer of said Industrial areas to DSIDC. A copy of the same letter dated 01.02.2012 is attached herewith for Information please.

In this regard, it is to mention that various complaints have been received with regard to non-availability of tighting in some of these Industrial areas resulting increase of theft etc. Since, North DMC was in the impression that the said sites have already been handed over and the responsibility of maintaining the streetlights rests with the DSHDC whereas the DSHDC was in the impression that the said sites have not been handed over till date, as such, both the agencies were not been able to maintain the streetlights in these areas.

The inconvenience to the general public was discussed at the level of the Commissioner, erstwhile North DMC and Managing Director, DSTIDC. To find way for resolution of the problem, it was decided to get a joint survey of these areas and prepare a plan/inventory for the same for notional Hand over/Taking over. Accordingly, the concerned Chief Engineer(Electrical) of the North DMC as well as Chief Engineer(Electrical) of the DSHDC were directed to chalk out the plan for inventorization of all the assets of streetlights of these Industrial areas. In line with the same, Shri Sandeep Mittal, Executive Engineer(Electrical)/erstwhile North DMC and Shri Mukesh Mann, Executive Engineer(Electrical)/DSITOC, have been nominated as Nodal Officers from respective organization and they alongwith their team have been authorized to make joint survey of these sites and prepare a Handing over/Taking over report on the same. The Inventory of streetlights in these Industrial areas were prepared jointly by these officers and the First lot of the said report was prepared and forwarded vide fetter bearing No.CE(E)/NDMC/2021-22/427 dated 27.01.2022 for information and further signature at your end(copy enclosed). However, the same has not been finalized as yet.

Accordingly, it is again submitted that these need to be signed by both the authorities. Two copies of the said First lot report, jointly prepared, have been signed by the authorities of MCD(Handing Over) and is attached for signatures from your end i.e.DSIIDC(Taking Over) and necessary action in order to avoid inconvenience of public at large.

This may please be accorded TOP PRIORITY.

Supdt, Engineer (Elect)-I Municipal Corporation of Delhi

Topic relanders Englaver (Floyd) A recommendation of Light

Encl.: As Above.



MUNICIPAL CORPORATION OF DELHI

OFFICE OF THE CHIEF ENGINEER (ELECTRICAL)-I

Room No.1004, E-1 Block, 10th Floor, DR. SPM CIVIC CENTRE
J.L.N MARG, MINTO ROAD, NEW DELHI-110002.
Tel. No.011-23226011

No.C.E (E)-I/MCD/2023/ 53

Dated: 23/0//2028

Sh. Vivek Behl Chief Engineer (Elect.) / DSIIDC, Technical Centre Building, Wazirpur Industrial Area, Delhi-110052

Sub:-Regarding pending payment of Electricity Bills for Street lights under the jurisdiction of MCD

Ref:-. DSIIDC/CE/Elect.)/St.Lt/2022-23/68

Dated: 02/01/2023.

TPDDL/G&I/2022-23/1679

Dated: 21.11.2022.

This has reference to above, may please be recalled the orders from the Pr. Secy. (UD), Govt. of NCT of Delhi, orders no.13/65/2011/UD/MB/16873 dated: 02.12.2012 and decision taken in the meeting held on 20.01.2012 under the chairmanship of chief secretary (GNCTD), duly conveyed vide letter No.EE(P&M)/321 dated: 01.02.2012, regarding transfer of industrial areas/estates from Municipal Corporation of Delhi to Delhi State Industrial and Infrastructure Development Corporation (DSIIDC), wherein the competent authority has approved transfer of the industrial areas to DSIIDC, after inventorisation of all the assets on the lay out plan and directing all the Chief Engineers to take immediate necessary action for getting inventorisation of all the assets on the LOP and thereafter transfer of said industrial areas to DSIIDC.

Subsequently, the matter was discussed at the level of the Commissioner, erstwhile North DMC and Managing Director, DSIIDC and as decided in this discussion, a joint team was formed to survey of these areas and prepared a plan/inventory for the same for notional hand over/taking over. Accordingly, the inventory of streetlights in these industrial areas were prepared jointly by the team and the first lot of the said report was prepared and forwarded vide letter bearing no. C.E(E)/NDMC/2021-22/427 dated 27.01.2022 to DSIIDC for information and further signature at the end of DSIIDC (copy enclosed). However, the same has not been finalized / taken-over by the DSIIDC. Subsequently, a no. of letters from respective Electrical divisions were communicated to M/s DSIIDC for completion of handing-taking over formality and joint survey of remaining areas, in addition DSIIDC was also requested for payment to M/s TPDDL towards the electricity bills for streetlighting in various industrial areas under their jurisdiction, but neither any action nor replies have been received from DSIIDC in this regard. (Copies of the letters are enclosed for ready reference.

Now, in response to the FINAL DISCONNECTION NOTICE, served by M/s TPDDL to DSIIDC vide no. TPDDL/G&I/2022-23/1679 dated: 21.11.2022, for disconnection of electricity supply for such streetlighting connections. The Chief Engineer (Electrical), DSIIDC has submitted a reply to M/s TPDDL and copy of the same letter has been endorsed to the MCD (Copies enclosed).

In this letter, it seems that the DSIIDC is trying to transferring his responsibilities towards the MCD. Whereas, as per decisions taken in year - 2012-13 at appropriate level, all such streetlights in Industrial areas supposed to be jointly surveyed and taken-over by M/s DSIIDC for further, repair maintenance and payment of electricity charges etc.

The point-wise replies for the letter of DSIIDC, marked to the MCD are as under:-

1. The DSIIDC should take-over, the jointly surveyed streetlights in industrial areas at once and to expedite joint survey for remaining areas so as to earliest completion of handing / taking over of streetlighting and to own the responsibilities for repair, maintenance and payment of electricity charges for these streetlighting in industrial areas, in compliance to the order of the Pr. Sec (UD), Govt. of NCT of Delhi Orders No.13/65/2011/UD/MB/16873 dated: 02.12.2012, which has been communicated to M/s DSIIDC through various letters from Electrical divisions, MCD.

- Because of no response from the DSIIDC for a no. of written communications from respective Electrical divisions and HQ, the MCD is forced to discontinue payment of electricity charges against streetlighting connections in DSIIOC areas. Regarding, electricity meters in the name of MCD, it might be possible that the developer had applied electricity meter in the name of MCD and the DSIIDC didn't changed nominations in electricity meters connection till dated. Hence, the DSIIDC should get the ownership of streetlights electricity meter changed in their name and must pay the Electricity Bills at earliest.
- Further, in-line with the procedures being followed by the DSIIDC in Narela industrial area. The DSIIDC
 should own their responsibilities to pay electricity charges & Maintenance charges against public lighting in
 other industrial areas as well, as policies may not be differentiated for different areas in Delhi.

Hence, in order to maintain law & order in DSIIDC's industrial areas and to facilitate public at large, M/s DSIIDC to own their responsibilities and to pay for repair, maintenance and electricity bill payment etc. for streetlights in various industrial areas of DSIIDC.

Sd/-Chief Engineer (Electrical)-I

Copy to:-

1. PS to Commissioner: -

For kind information of Commissioner.

2. Addl.Commissioner (Engg.)

3. Engineer-in-Chief - I

4. S.E (Electrical)-II

5. Office Copy

For kind information.

Chief Engineer (Electrical)-I



MUNICIPAL CORPORATION OF DELHI MUNICIPAL CORPORATION OF DELHI (Engineering Department) OFFICE OF CHIEF ENGINEER (ELECT.)-I Room No. 204, 2nd Floor, Dr. SPM Civic Centre, Minto Road, Delhi-110002 अमृत महोत्सव

No. 86 /CE (Elect.)-1/2023-24

Sh. Vivek Behl Chief Engineer (Elect.) / DSIIDC, Technical Centre Building, Wazirpur Industrial Area,

Delhi-110052

Sub:-Regarding pending payment of Electricity Bills for Street lights under the jurisdiction of MCD

Previous Communication in subjected matter as under: Ref:-.

DSIIDC/CE/Elect.)/St.Lt/2022-23/68

Dated: 02/01/2023.

CE (Elect.)-I / MCD/ 2023/53

Dated: 23.01.2023.

TPDDL/G&1/2022-23/1679

Dated: 21.11.2022.

This has reference to above, may please be recalled the orders from the Pr. Secy. (UD), Govt. of NCT of Delhi, orders no. 13/65/2011/UD/MB/16873 dated: 02.12.2012 and decision taken in the meeting held on 20.01.2012 under the chairmanship of chief secretary (GNCTD), duly conveyed vide letter No.EE(P&M)/321 dated: 01.02.2012, regarding transfer of industrial areas/estates from Municipal Corporation of Delhi to Delhi State Industrial and Infrastructure Development Corporation (DSIIDC), wherein the competent authority has approved transfer of the industrial areas to DSIIDC, after inventorisation of all the assets on the lay out plan and directing all the Chief Engineers to take immediate necessary action for getting inventorisation of all the assets on the LOP and thereafter transfer of said industrial areas to DSIIDC.

Subsequently, the matter was discussed at the level of the Commissioner, erstwhile North DMC and Managing Director, DSIIDC and as decided in this discussion, a joint team was formed to survey of these areas and prepared a plan/inventory for the same for notional hand over/taking over. Accordingly, the inventory of streetlights in these industrial areas were prepared jointly by the team and the first lot of the said report was prepared and forwarded vide letter bearing no. CE(E)/NDMC/2021-22/427 dated 27.01.2022 to DSIIDC for information and further signature at the end of DSIIDC (copy enclosed). However, the same has not been finalized/taken-over by the DSIIDC. Subsequently, a no. of letters from respective Electrical divisions were communicated to M/s DSIIDC for completion of handing-taking over formality and joint survey of remaining areas, in addition DSIIDC was also requested for payment to M/s TPDDL towards the electricity bills for street lighting in various industrial areas under their jurisdiction, but neither any action nor replies have been received from DSIIDC in this regard. (Copies of the letters are enclosed for ready reference.

Due to non-receipt of payment towards energy and maintenance by TPDDL, a FINAL DISCONNECTION NOTICE, served by M/s TPDDL to DSIIDC vide no. TPDDL/G&1/2022-23/1679 dated: 21.11.2022, for disconnection of electricity supply for such street lighting connections. The Chief Engineer (Electrical), DSIIDC has submitted a reply to M/s TPDDL and copy of the same letter has been endorsed to the MCD.

In this letter, the DSIIDC is trying to transferring his responsibilities towards the MCD. Whereas, as per decisions taken in year 2012-13 at appropriate level, all such streetlights in Industrial areas supposed to be jointly surveyed and taken-over by M/s DSIIDC for further, repair maintenance and payment of electricity charges etc.

The point-wise replies for the letter of DSIIDC, marked to the MCD are as under:-

1. The DSIIDC should take-over, the jointly surveyed streetlights in industrial areas at once and to expedite joint survey for remaining areas so as to earliest completion of handing / taking over of street lighting and to own the responsibilities for repair, maintenance and payment of electricity charges for these street lighting in industrial areas, in compliance to

122/

119/2:

- the ord Low (JD), Govt. of NCT of Delhi Orders No.13/65/2011/UD/MB/16873 dated: 02.12.2011, Lin has been communicated to M/s DSIIDC through various letters from Electrical divisions, MCD.
- 2. Because of no response from the DSIIDC for a no. of written communications from respective Electrical divisions and HQ, the MCD is forced to discontinue payment of electricity charges against street lighting connections in DSIIDC areas. Regarding, electricity meters in the name of MCD, it might be possible that the developer had applied electricity meter in the name of MCD and the DSIIDC didn't changed nominations in electricity connection till dated. Hence, the DSIIDC should get the ownership of streetlights electricity changed in their name and must pay the Electricity Bills at earliest.
- 3. Further, in-line with the procedures being followed by the DSIIDC in Narela, Bawana, Bhorgarh etc industrial area. The DSIDC should own their responsibilities to pay electricity charges & Maintenance charges against public lighting in other industrial areas as well, as policies may not be differentiated for different areas Delhi.

Hence, in order to maintain law & order in DSIIDC's industrial areas and to facilitate public at large, M/s DSIIDC to own their responsibilities and to pay for repair, maintenance and electricity bill payment etc. for streetlights in various industrial areas of DSIIDC.

Chief Engineer (Electrical)-I

Copy to:-

1. PS to Commissioner

2. Addl. Commr. (Engg.)

3. Engineer-In-Chief

Chief Engineer (Electrical)-I

Office Copy

Chief Engineer (Electrical)-I

Annexuse





TPDDL/GA/2024/226

Office of Head of Group (Govt Affairs) August 13, 2024

Mr. Rajesh Gupta Hon'ble MLA 11/3A MIG Flats Pocket B Ashok Vihar Phase - 3, Delhi - 110052

Subject:

Shifting/ conversion of HVDS Network into LTABC network at Wazirpur J.J.

Colony Constituency.

Dear Sir,

We write in reference to your letter on the above noted subject regarding Shifting/ conversion of HVDS Network into LTABC network at K, A and L Block Wazirpur J.J. Colony Constituency.

We wish to inform you that a joint site visit was carried out on dated 07.08.2024 at the above noted site along with your representative Mr. Dr. Asad Khan (+91- 9811503106) for above blocks only (K,A&L). During site visit it has been observed that Shifting/ conversion of HVDS Network into LTABC network is technically feasible.

In this regard, we wish to inform that tentative estimated cost for conversion from HVDS to LVDS for above 3 blocks shall be around Rs. 2 cores (approx..). However, final estimated amount is subject to ETC approval.

Also, as per requirement of UD deptt, NOC form LOA is required, which is DUSIB in this case, and for above locations a proposed sub-station is required to be installed. Same need to be communicated to DUSIB as existing sulabh complex need to dismantled as suggested by your representative during the visit for proposed Sub Station. A written consent from LOA is required for execution of the project. Also, for installation of new street light in the same area as requested by yourself was also explored, same can only be installed post conversion of HVDS Network to LVDS network for which a separate request letter will be required from your good office for

Site observations were also conveyed to your representative during the joint site visit. Site photographs are also enclosed for your kind reference. You are requested to kindly arrange the NoC from LoA and provide your consent for utilizing the MLALAD fund for above work so that estimate can be put up to upcoming ETC meetings, as & when scheduled.

This is for your kind information and perusal. We shall be pleased to furnish and other information/ clarification on the same as and when required.

Shīshir Taneja

Regards.

Head of Group- Govt. Affairs

TATA POWER DELHI DISTRIBUTION LIMITED

(A Tata Power and Delhi Government Joint Venture) Regd. & Corp. Office: NDPL House Hudson Lines Kingsway Camp Delhi - 110 009 Website: www.tatapower-ddl.com CIN No.: U40109DL2001PLC111526 Email: tpddl@tatapower-ddl.com Tel.: 011-6611 2272



TPDDL/GA/2024/ 238

Office of Head of Group (Govt Affairs) August 23, 2024

Deputy Secretary (Power) Department of Power, Govt. of NCT of Delhi 8th level, B- Wing, Delhi Secretariat I.P. State, Delhi - 110002

Sub: Minutes of Meeting dated 30.07.2024.

Dear Sir,

In reference to your letter ... no. F/6/87/Power/2024/2563-2574 dated 30.07.2024 on the above noted subject regarding issues raised by Sh. Rajesh Gupta, Hon'ble MLA.

Please find below point wise response of Tata Power-DDL on the issues discussed during the meeting:

| Sr. No. | MoM Point No. | issues raised by Sn. | ATR |
|------------|---------------------|---|---|
| 1 | 4.1 | Relocation/ shifting of DT in the Wazirpur Village. | Joint Site visit has been done along with MLA on 26.07.2024 an alternate space has been identified for shifting of the subject transformer, subject to NoC from the respective LoA Case will be put-up in upcoming ETC meeting for approval and when scheduled. |
| 2 | 4.2 | Issue related to load enhancement on annual basis | Load enhancement is being done as per the Regulations by the DERC time to time. |
| 3 | 4.3 | Issue related to tree trimming around the street lights in Ashok Vihar area. | The tree trimming has been done at the locations provided by Hon'ble MLA with the support of PWD Horticulture Department. |
| 4 | | under Wazirpur Constituency | Matter has been examined and site was also visited but no such connection has been found at the drainage (Nala) under the jurisdiction of Tata Power-DDL. It is requested to provide the specific details of the such connection, If any, so that matter can be examined specifically. However, connection are being granted to approved <i>Theh-Bazarri's</i> on the basis of allotment letter issued by respective LOA. |

This is for your kind information please.

Shishir Paneja

Regards,

Head of Group- Govt. Affairs

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